

**JOINT COMMITTEE REPORT SUBMITTED TO THE
HON'BLE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI**

1. PREAMBLE:-

In the matter of Original Application Number 156/2021, among carrying the Hon'ble National Green Tribunal, Southern Zone, Chennai in its order dated 27.07.2021 has appointed a Joint Committee comprising of following officials and direct to inspect the area in questions and submit a factual as well as action taken report, if there is any violation found .

- (i) The District Collector, Chengalpattu District, or a Senior Officer not below the rank of Assistant Collector/Sub-Divisional Magistrate as deputed by the District Collector
- (ii) A senior from the Tamil Nadu State Environment Impact Assessment Authority (TN SEIAA), Tamil Nadu.
- (iii) A senior officer from the Tamil Nadu State Pollution Control Board (TNPCCB) as deputed by its Chairman.
- (iv) A senior office from the Director of Geology and Mining, Guindy, Chennai.

Further, the Committee is also directed to ascertain the following facts.

- i) whether there was any violation of conditions imposed in the environment clearance,(EC) and Consent to Establish as well as Consent to Operate granted in favour of the 8th respondent, while carrying out the quarrying operation in the earlier*

quarrying portion and also in the subsequent quarrying portion.

- ii) Whether any excess mining done by the 8th respondent and if so, what is the quantity of excess mining done.*
- iii) If excess mining done, what is the nature of action taken by the authorities, including imposition of environmental compensation, apart from realizing royalty and penalty as provided under the respective rules,*
- iv) Whether the pollution control mechanisms provided by the 8th respondent is sufficient and whether they are in operation in conformity with the standard prescribed and if there is any deficiency, what is the remedial measure to be provided.*
- v) If the quality of air or water has been affected in that area, then what is the nature of action taken by the regulators including suggestion of remedial measures to rectify the same.*
- vi) Whether the dust emanated from the quarrying area has affected the surroundings including the ground water quality and causing inconvenience to the residents in the nearby area and also damage (if any) caused to the agricultural properties in the nearby area and also damage (if any) caused to the agricultural properties in the nearby neighboring area and*
- vii) Whether any environment damage has been caused on account of unscientific manner in which the quarry was conducted by the 8th respondent in both the*

places where he obtained Environmental Clearance (EC) and if so, the committee is directed to assess the environmental compensation to be recovered from him apart from providing remedial measures for restoring the damage caused to the environment.

The Committee is also directed to ascertain the Ambient Air Quality and also the ground water quality in that area and if there is any contamination caused, the committee is directed to suggest the remedial measures to resolve the same.

The respondents are also directed to file their independent response before this Tribunal to the allegations made in the application.

1.2. COMPOSITION OF THE COMMITTEE

a) In compliance to the Hon'ble National Green Tribunal [South Zone] order, the District Collector has nominated Tmt.S.Saraswathi, the Revenue Divisional Officer, Madurantakam vide Rc.10050/Mines/2021 dated 18.08.2021 as a member of Joint Committee for conducting inspection and submit detailed report of the subject quarry.

(Annexure- 1)

b) The Nodal Agency, the Director, Department of Geology and Mining vide Rc.No.5116/MM1/2021 dated 12.08.2021 has requested the District Collector, Tamil Nadu State Environment Impact Assessment Authority and the Chairman , Tamil Nadu Pollution Control Board, to nominate an officers from their Department as a member in the Joint

Committee for conducting field inspection over the subject area.

(Annexure - 2)

c) The State Level Environment Impact Assessment Authority vide letter No. SEIAA-TN/NGT/O.A.No.156 of 2021/2021-1 dated 20.09.2021 had deputed Tmt. N.R.Kamala, Assistant Environment Engineer, SEIAA Tamil Nadu, Chennai as a member of the Joint Committee. **(Annexure - 3)**

d) The Member Secretary, Tamil Nadu Pollution Control Board vide letter No.TNPSC/LAW/LA-III/NGT/015570/2021 dated 12.08.2021 has nominated Er.D.Vasudevan, District Environmental Engineer, Chengalpattu District as a member of the Joint committee. **(Annexure - 4)**

e) The Director, Department of Geology and Mining vide Rc.No.5116/MM1/2021/dated 21.08.2021 had nominated Thiru.A. Arumuganainar, Regional Joint Director, Department of Geology and Mining, Villupuram Region as a member of the Joint Committee. **(Annexure - 5)**

f) Accordingly, the nominated members of the joint Committed is given as under.

1. Tmt.S.Saraswathi,
Revenue Divisional Officer,
Madurantakam.. - Member
2. Er.D.Vasudevan,
District Environmental Engineer
Tamil Nadu Pollution Control Board,
ChengalpattuDistrict. - Member
3. Thiru.A.Arumuganainar
Regional Joint Director,
Department Geology and Mining,
Villupuram Region. - Member

4. Tmt.N.R.Kamala, - Member
Assistant Environment Engineer,
SEIAA Tamil Nadu, Chennai.

g) The Director, Department of Geology and Mining vide Rc.No.5116/MM1/2021/dated 12.10.2021 had nominated Thiru.K.Neelakandan, Sub-Inspector of Survey O/o the Deputy Director, Department of Geology and Mining, Krishnagiri as a member of the Joint Committee. **(Annexure - 6)**

1.3 OBSERVATION OF THE JOINT COMMITTEE

i) The Joint Committee had inspected the area under lease granted to 8th respondent Mr.S.Murali, Prasanna Blue Metals on dated 05.10.2021. During the time of inspection, the Assistant Director and Assistant Geologist, Special Revenue Inspector, Department of Geology and Mining, Kancheepuram. The District Environmental Engineer, Pollution Control Board, Maraimalainagar, Assistant Environmental Engineer, State Environment Impact Assessment Authority, Chennai, Revenue Divisional Officer, Madurantakam, Tahsildar, Madurantakam, Zonal Deputy Tahsildar, Madurantakam, Revenue Inspector, Madurantakam Firka the Head Surveyor, Madurantakam, Firka Surveyor and the Village Administrative Officer, Avarimedu were also present and assisted at the time of inspection.

ii) The Officials of Revenue and Survey Departments i.e., the Firka Surveyor and the Village Administrative Officer, Avarimedu Village and the Sub-Inspector of Survey, O/o the Deputy Director, Department of Geology and Mining, Krishnagiri had identified the boundaries of the area granted under lease in respect of leases mentioned by the petitioner in Avarimedu village and the dimensions of the quarried pit had

been measured with Total Station instruments on 18.10.2021 and the same have been verified by the said Revenue and Survey department officials on 27.10.2021. The Topographical base plan and details of survey carried out by Thiru.K.Neelakandan, Sub-Inspector of Survey and submitted his sketch on 30.10.2021. (Annexure – 7)

iii) In then Kancheepuram District, presently Chengalpattu District a Rough stone and Gravel quarry leases had been granted in S.No.7/1A1 to the 8th respondent vide District Collectors Proceedings Rc.575/2010-Q1 dated 5.6.2013 and lease expired on 4.06.2018. Another a Rough stone and Gravel quarry lease had been granted in SF.Nos. 3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2, 4/2C3 of Avarimedu village in Madurantakam Taluk vide Assistant Director, Geology and Mining, Chengalpattu Proceedings Rc. 505/2019-Q2 dated 24.10.2020 and lease period from 24.10.2020 to 23.10.2030. All the leased out areas are merged together and formed a single pit and part of the pit filled with water. Presently the 8th respondent having quarry lease for quarrying rough stone in S.No. 3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2, 4/2C3 over an extent of 2.34.50 hect. in Avarimedu village of Madurantakam Taluk and the lease valid upto 23.10.2030. The details of lease granted in Avarimedu village are as follows:-

Sl. No	Name of the lessee and address	SF.Nos.	Extent in hect.	District Collector's Proceedings.	Lease Period.
1	S.Murali, S/o.Subramanian, 20/09, Alamelupuram, Mudichur Road, Tambaram West, Chennai-45.	7/1A1	1.50.0	Rc.575/2010/ Q1 dated 5.06.2013	05.06.2013 To 04.06.2018
2.	S.Murali, S/o.Subramanian, AFF1,Alayam Thilagavathi Enclave, Kurunji Nagar, Ist Main Road, Old Perunglathur, Chennai-63. Since the lessee Thiru.S.Murali expired therefore the lease transfer vide Assistant Director Geology and Mining, Chengalpattu Proceedings Rc.No.505/Q2/2019 dated 01.07.2021 in the name of his wife M.Jayalakshmi W/o.S.Murali AFF1,Alayam Thilagavathi Enclave, Kurunji Nagar, Ist Main Road, Old Perunglathur, Chennai-63.	3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2, 4/2C3	2.34.50	Rc.505/2019/ Q2 Dated 24.10.2020.	24.10.2020 To 23.10.2030

1.3(1) Lease I :- S.F.Nos.7/1A1, Over an extent of 1.50.00 Hect.

i) A Rough Stone quarry lease has been granted for the period of five years to S.Murali for quarrying Rough stone and Gravel in patta survey numbers 7/1A1 over an extent of over an extent of 1.50.00 hectares of Avarimedu village, Madurantakam Taluk, Chengalpattu District vide Kanchipuram District Collector Proceedings Rc.No. Rc.575/2010-Q1 dated 05.06.2013. The lease deed was executed on 05.06.2013 and the lease valid upto 04.06.2018. **(Annexure - 8)**

ii) The lessee has obtained Environmental clearance from the State level Environmental Impact Assessment Authority for a period of 5 years from the date of execution of lease deed vide Lr. No. SEIAA-TN/F.No.1072/EC/1(a)/299/2013 Dated. 15.05.2013 subject to the conditions stipulated therein for quarrying of Rough Stone in SF.No.7/1A1., to the tune of Rough stone 140725 cbm & 21962 cbm of Gravel over a period of five years. **(Annexure -9)**

iii) The lessee has also obtained TNPCB consent vide Proc.NO.F.SPR1712/RS/DEE/TNPCB/SPR/W&A/2013 dated 10.09.2013 valid up to Two years subject to comply with the conditions in the EC and quarry lease agreement. **(Annexure - 10)** and subsequently renewed up to 31.03.2018.

iv) The lessee has entered blasting work contract agreement with Thiru.K.Balasundaram Proprietor/Occupier of M/s.Lakshmi Explosives, No.24/A, Panankadu, Suriyampalayam Post, Thiruchenkodu Taluk, Namakkal District for extraction of quarrying mineral. On verification of register maintained by the lessee it is revealed

that the blasting has been carried out by the manager of mines between 2 PM to 4 PM and also local enquiry conformed the blasting has not been done during the night time. **(Annexure - 11)**.

1.3(2) Violations are observed during the inspection within the area granted under lease.

i) As per the lease granting order and lease deed conditions the lessee has not provided safety distance of 7.5 metres to the adjacent land in the west and northern side.

ii) Boundary pillars have not been erected and maintained all along the boundary of the lease granted area in good condition as per rule 36(4) of Tamil Nadu Minor Mineral Concession Rules 1959.

iii) The lessee has not maintained the 5m height and width of benches with 45 degree slope from horizontal in order to avoiding untoward incident as per regulation 106(2)(a) of the Metalliferous Mines Regulation 1961 and also the lessee has not carried out the quarrying operations in a skilful, scientific and systematic manner keeping in view of proper safety of the labourers.

iv) The lessee has not monitored the quality of the ground water once in 3 month and not conducted any air sampling survey in and around the quarry site as per EC conditions The lessee has not planted any green belt development around the boundary of the quarry site in manner to preservation of environment and ecology of the area as per rule 36 (5) (C) of Tamil Nadu Minor Mineral Concession Rules 1959.

v) As per the pit measurements, it is estimated that, a quantum of 4,51,710 M3 of rough stone and 23,440 M3 of weathered rock had been quarried within the lease hold area ie., in S.F.Nos.7/1A1 over an extent of over an extent of 1.50.00 hect.

vi) Mining operation is approved up to depth of 27 m (below ground level) in the mining plan / environmental clearance whereas the lessee has carried out the mining operation to maximum depth of 53 metres. The lessee had been removed 1,83,510 M3 of Rough stone and 23,440 M3 of weathered rock over and above the quantity approved in the mining plan from the area granted under lease in S.F.Nos. 7/1A1.

1.4(1) Lease II :- S.F.Nos. 3/1, 3/2 Etc Over an extent of 2.34.50 Hect.

i) A Rough Stone and Gravel quarry lease has been granted for the period of ten years to Tmt.M.Jayalakshmi for quarrying Rough stone and Earth in patta survey numbers 3/1, 3/2, 3/3, 3/4,4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2, 4/2C3 over an extent of over an extent of 2.34.50 hectares of Avarimedu village, Madurantakam Taluk, Chengalpattu District vide Kanchipuram District Collector Proceedings Rc.No.505/Q2/2019/dated 24.10.2020. The lease deed was executed on 24.10.2020 and will be expired on 23.10.2030.

(Annexure - 12)

ii) The lessee has obtained Environmental clearance from the State level Environmental Impact Assessment Authority for a period of 5 years from State Level the date of execution of lease deed vide Lr.No.SEIAA-/TN/F.No.7553/1(a)/EC.No.4405 /2020 Dated 21.10.2020 subject to the conditions stipulated therein for quarrying of Rough Stone and Gravel in SF.No.3/1, 3/2 etc., to the tune of 3,04,181 cbm and 34,354 cbm respectively. **(Annexure - 13)**

iii) The lessee has also obtained TNPCB consent vide CTO Proc.No.F.3110MMN/RS/DEE/TNPCB/MMN/W&A/2020 dated 19.10.2020 valid up to 31-03-2025 subject to comply with the conditions in the EC and quarry lease agreement. **(Annexure - 14)**

iv) The lessee has entered blasting work contract agreement with Thiru.K.Balasundaram Proprietor/ Occupier of M/s.Lakshmi Explosives, Tiruchengode, Namakkal District for extraction of quarrying mineral. **(Annexure - 15)**

1.4(2) Violations are observed during the inspection within the lease area.

i) As per the lease granting order and lease deed conditions the lessee has not provided safety distance of 7.5 metres to the adjacent patta land in the Eastern side.

ii) Boundary pillars have not been erected and maintained all along the boundary of the lease granted area in good condition as per rule 36(4) of Tamil Nadu Minor Mineral Concession Rules 1959.

iii) The lessee has not maintained the 5m height and width of benches with 45 degree slope from horizontal in order to avoiding untoward incident as per regulation 106(2)(a) of the Metalliferrous Mines Regulation 1961 and also the lessee has not carried out the quarrying operations in a skilful, scientific and systematic manner keeping in view of proper safety of the labourers.

iv) The lessee has not monitored the quality of the ground water once in 3 month and not conducted any air sampling survey in and around the quarry site as per EC conditions The lessee has not planted any green belt development around the bounty of the quarry site in manner to preservation of environment and ecology of the area as per rule 36 (5) (C) of Tamil Nadu Minor Mineral Concession Rules 1959.

v) As per the permit register of the Department of Geology and Mining, Chengalpattu, the lessee has obtained transport permit for 12,600 cub. of Rough stone and 5,100 cub. of Gravel for the period upto 28.09.2021. Further, as per the pit measurements it is estimated that 1,54,501 cbm of Rough Stone and 23,208 cbm of weathered rock had been removed within the lease hold area. In this connection, it is observed that the lessee has quarried & removed 1,41,901 cbm. of rough stone and 23,208 cbm. of weathered rock exceeding the permitted quantity as per the permit register.

1.5. The quantity of rough stone permitted for production in the Approved Mining Plan / Environmental Clearance, the quantity for which transport permits obtained from the Office of the Assistant Director of Geology and Mining, Chengalpattu and the actual quantum of minerals quarried and removed within the lease hold area granted under lease-I & II of Avarimedu village of Madurantakam Taluk as tabulated below:-

Sl. No	Lease	Quantum of mineral permitted for production in the approved mining plan (in M ³).		Quantum of minerals for which transport permits obtained (in M ³)		Actual quantity of minerals quarried and removed (in M ³)			Quantum of Mineral quarried and transported unlawfully (in M ³)	
		Gravel	Rough stone	Gravel	Rough stone	Gravel	Weathered rock	Rough stone	Weathered rock	Rough stone
	1	2	3	4	5	6	7	8	9	9=(8-5)
1	Lease-I	21,962	1,40,725	Nil	2,68,200	-	23,440	4,51,710	23,440	1,83,510
2	Lease-II	34,354	3,04,181	5,100	12,600	5,100	23,208	1,54,501	23,208	1,41,901
Total		56,316	4,44,906	5,100	2,80,800	5,100	46,648	6,06,211	46,648	3,25,411

Thus, it is estimated that an quantum of 46,648 M³ of weathered rock and 3,25,411 M³ of rough stone has been quarried and removed from the lease hold area without payment of seigniorage fee and without obtaining despatch slips.

2. Illegal quarry in non-lease hold area:

- i) The lessee has indulged illegal quarrying operation in the adjacent patta in S.F.Nos.5 & 6 over an extent of 0.31.00 hect. and illegally transported to the tune of 5,480 M³ of weathered rock and 12,696 M³ of rough

stone and thereby the lessee contravened the sub section & (1A) of Section 4 of Mines and Minerals (Development and Regulation) Act, 1957.

- ii) Dumping of Gravel and weathered rock was noticed in the Southern side i.e, in non lease hold area in S.F.Nos 244/6, 244/11 and 244/13of Sirunallur village. It is estimated that a quantum of 54078 M³ of gravel and weathered rock was dumped.

Abstract for Quantity of Minerals Quarried and Transported Unlawfully/Illegally

Sl. No.	S.F.Nos.	Extent (in Hec.)	Quantum of the Mineral Illegally quarried (within the lease hold area)		Quantum of the Mineral Illegally quarried (Outside the lease hold area)	
			Weath ered rock (in M ³)	Rough stone (in M ³)	Weath ered rock (in M ³)	Rough stone (in M ³)
1.	Lease - I	1.50.00	23,440	1,83,510	-	-
2.	Lease - II	2.34.50	23,208	1,41,901	-	-
3.	SF.No.5 & 6	0.31.0	-	-	5,480	12,696
TOTAL			46,648	3,25,411	5,480	12,696

3. Environmental compensation and cost required for environmental damages

As per the CPCB guidelines the Environmental compensation shall be calculated as, Environmental compensation to be paid (EC) = Pl x N x R x S x LF Where,

PI Pollution index of industrial sector - For Red category [Sl. No. 1085] it is 60 to 100. An average value of 80 taken

N Number of days of violation took place

(i) For Lease 1 & Lease 2

Actual quantity of minerals (rough stone and gravel) quarried and removed	$475150 \text{ m}^3 + 182809 \text{ m}^3 + 18176 \text{ m}^3 = 676135 \text{ m}^3$
Number of days of quarrying operation from 05.06.2013 to 04.06.2018 and from 24.10.2020 to 05.10.2021	$1826 + 347 = 2173$
Quantity of minerals (rough stone and gravel) quarried per day	$676135/2173 = 311.153 \text{ m}^3$
Quantum of minerals (rough stone and gravel) for which transport permits obtained	$(268200 + 5100 + 12600) 285900 \text{ m}^3$
Number of days of quarrying operation carried legally	$285900/311.153 = 918.84$ (919 days)
Number of days of quarrying operation carried unlawfully / illegally	$2173 - 919 = 1254$

Hence, it may be considered that the proponent has taken the excess mining days from the date of commissioning from 05.06.2013 to 04.06.2018 & 24.10.2020 to 05.10.2021 (1254 days)

R = A factor in Rupees for EC is minimum of 100 and maximum of 500. An average value of 250 taken for violation

S = Factor for scale of operation (0.5 for small, 1.0 for medium and 1.5 for large scale). Hence 0.5 taken since it is small scale.

LF = Location factor (population from 1 to <5 million LF is 1.25).

$$EC = 80 \times 1254 \times \text{Rs.}250 \times 0.5 \times 1.25 = \text{Rs.}1,56,75,000/$$

(Rupees One Crore Fifty Six Lakhs Seventy Five Thousand only)

It is respectively submitted that the proponent may be issued with directions to remit the Environmental compensation of Rs.1,56,75,000/ **(Rupees One Crore Fifty Six Lakhs Seventy Five Thousand only)** under section 5 of Environmental [Protection] act, 1986 as amended after giving an opportunity to the project proponent.

4. Recommendations :-

- i) For illegal and unlawful quarrying and transportation of 5,480 M3 of weathered rock and 12,696 M3 of Rough stone in non lease hold area Patta SF.No.5 and 6 of Avarimedu village, Madurantakam Taluk and for the unlawful quarrying and removal of 46,648M3 of weathered rock and 3,25,411M3 of Rough stone from the lease hold area necessary action has to be initiated by the concerned authority as per 36-A of Tamil Nadu Minor Mineral Concession Rules, 1959.
- ii) For the violations of lease deed conditions, penalty action may be imposed in respect of such breach or may cancel the lease after granting an opportunity of hearing to the lessee as per the

Rule 36 (5) (h) of Tamil Nadu Minor Mineral Concession Rules, 1959 after providing opportunity for personal hearing.

- iii) Since at present further quarrying in the subject area is endanger to the life of the quarry workers, Further, quarrying may be allowed only after taking remedial measures and after getting concurrence from the Director General of Mines Safety and District Collector.
- iv) The committee recommends that the lessee shall deposit Environmental Compensation as appealed by Hon'ble National Green Tribunal (SZ) in the TNPCB - Environmental Compensation Fund payable at Chennai. The amount shall be used for restoration of environment and for necessary remedial and preventive measures in regard to environmental matters.


Regional Joint Director,
Department of Geology and Mining,
Villupuram Region.


Revenue Divisional Officer,
Madurantakam.


District Environmental Engineer,
Maraimalainagar.


Assistant Environment Engineer,
State Environment Impact
Assessment Authority.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.156 of 2021(SZ)**

IN THE MATTER OF :

Mr.B.Pasumpon Anand,
S/o.P.Bhagavathi,
53/19, Pillaiyar Koil Street,
Nesapakkam, West KK Nagar,
Chennai-600 078.
Email.anandpasumpon@gmail.com.
Ph:+919840817546

... Applicant

-Versus-

1. State of Tamil Nadu,
Represented by its Principal Secretary
Environment Forest & Climate Change Department
Secretariat Complex, Namakkal Kavignar Maaligai,
Fort St.George, Rajaji Road,
Chennai-600 009.
Email.forsec@tn.gov.in
Ph:+91 044 25671511

& 7 others

... Respondent(s)

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PROCEEDING TO THE DISTRICT COLLECTOR, CHENGALPATTU

PRESENT : THIRU. A.R. RAHUL NADH, I.A.S.,

Re. No.10050/Mines/2021,

Dated.18.08.2021

Sub: Chengalpattu District – Hon’ble National Green Tribunal (Principal Bench), New Delhi order dated 27.07.2021 against O.A. No.156/ 2021 (SZ) in the matter of legality of the quarrying activities in District Chengalpattu District – Committee Constituted – Factual and action taken report to be furnished – Official to be nominated – Regarding.

- Ref: 1. Orders of the National Green Tribunal, Southern Zone, Chennai in O.A. No. 156 / 2021 (SZ) dated.27.07.2021.
- 2. Letter of the Director of Geology Mining, Chennai - 32 in Rc.No.5116/MM1/2021, dated.12.08.2021.

Kind attention is invited to the reference cited above.

The Hon’ble National Green Tribunal, Southern Zone vide the order dated 27.07.2021 in O.A. No. 156/ 2021 (SZ) had directed a Joint Inspection by a Committee comprising of following officials to ascertain the genuineness of complaint raise by the petitioner.

- i. The District Collector, Chengalpattu or a Senior Officer not below the rank of Assistant Collector / Sub Divisional Magistrate as deputed by the District Collector.
- ii. A Senior Officer from the State Environment Impact Assessment Authority (SEIAA).
- iii. A Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman.
- iv. A Senior Officer from the Directorate of Geology and Mining, Guindy, Chennai.

The National Green Tribunal, Southern Zone, Chennai has instructed the said Joint Committee to submit a factual as well as action taken report, if there is any violation before the NGT on or before 24.08.2021 and furnish a factual and action taken report in the matter by E-Mail at ngt.filing@gmail.com.

Vide reference 2nd cited, the Director of Geology and Mining has requested to nominate a senior officer not below the rank of Assistant Collector or Sub Divisional Magistrate as a member of the Joint Committee to inspect the subject area in question and submit the factual report before the NGT.

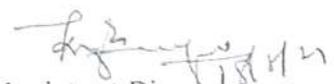
In this connection, the officer mentioned below is nominated as a member of Joint Committee, for inspection of subject quarry.

Sl. No.	Name of the Officer	Designation & Place of Working
1.	Tmt. C. Saraswathi	Revenue Divisional Officer, Madhuranthagam

The Assistant Director, Geology and Mining, Chengalpattu is hereby directed to provide necessary co-ordination / assistance for file inspection as per the order of NGT.

Sd/- A.R. Rahul Nadh
dated.18.08.2021
District Collector,
Chengalpattu.

/ By Order /


Assistant Director,
Dept. of Geology and Mining,
Chengalpattu.

To
Tmt. C. Saraswathi,
Revenue Divisional Officer, Madhuranthagam.

Copy to:

1. The Director of Geology Mining, Guindy, Chennai - 32.
2. The Chairman,
State Environmental Impact Assessment Authority, Chennai.
3. District Environmental Engineer,
Tamil Nadu Pollution Control Board, Maraimalai Nagar.

DIRECTORATE OF GEOLOGY AND MINING

From
Thiru. L. Nirmal Raj, I.A.S.,
Director of Geology and Mining,
Industrial Estate,
Guindy, Chennai - 600 032.

To
The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai,
Guindy,
Chennai - 600 032

Rc.No. 5116/MM1/2021, dated 12.08.2021



Sub. Mines and Minerals - Minor mineral - Rough Stone - Kancheepuram District - Maduranthagam Taluk - Arivamedu Village - S.F. Nos.3/1, 3/2, 3/3 etc. - Violations of conditions and alleged excess mining - O.A.No. 156/2021(SZ) filed by Thiru.B.Pasumpon Anand- National Green Tribunal Passed Orders to constitute Committee - officials nomination - Regarding.

Ref: Orders passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai, order dated 27.07.2021 in O.A.NO.156/2021 (SZ)

Kind attention is invited to the references cited.

2) In the reference 1st cited, the Hon'ble National Green Tribunal, Southern Zone, Chennai passed orders in O.A.No. 156/2021 (SZ), dated 27.07.2021 therein has ordered to constitute a joint committee comprising

- i. The District Collector, Chengalpattu or a senior officer not below the rank of Assistant Collector or Sub Divisional magistrate as deputed by the District collector;
- ii. a Senior Officer from the Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA);
- iii. a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman;
- iv. a Senior Officer from the Directorate of Geology and Mining Department, Guindy.

to inspect the area in question and submit a factual as well as action taken report if there is any violation found.

3) Besides, The committee is directed to ascertain (i) whether there is any violation of conditions imposed in the Environmental Clearance (EC) and Consent to Establish as well as Consent to Operate granted in favour of the 8th respondent, while carrying out the quarrying operation in the earlier quarrying portion and also in the Subsequent quarrying portion, (ii) Whether any excess mining has been done by the 8th Respondent and if so, What is the quantity of excess mining done (iii) if excess mining is done, what is the nature of action taken by the authorities, including imposition of environmental compensation, apart from realizing royalty and penalty as provided under the respective rules, (iv) whether the pollution control mechanism provided by the 8th respondent is sufficient and whether there are any in operation in conformity with the standard prescribed and if there is any deficiency, what is the remedial measure to be provided (v) if the quantity of air or water has been affected in that area, then what is the nature of action taken by the regulators including suggestion of remedial measures to rectify the same (vi) whether the dust emanating from the quarrying area has affected the surroundings including the ground water quality and causing inconvenience to the residents in the nearby area and also damage (if any) caused to the agricultural properties in the nearby neighbouring area and (vii) whether any environment damage has been caused on account of unscientific manner in which the quarry was conducted by the 8th respondent in both the places where he obtained Environmental Clearance (EC) and if so, the committee is directed to assess the environmental compensation to be recovered from him, apart from providing remedial measures for restoring the damage caused to the environment. (ix) ascertain the contamination of the Ambient Air Quality and also the ground water quality in that area, if any and suggest the remedial measures to resolve it.

4) The NGT, Southern Zone, Chennai has also instructed the said Joint Committee to submit a factual as well as action taken report on or before 24.08.2021 by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hard copies to be produced as per Rules.

5) In light of the order of the NGT, The Chairman, Tamil Nadu Pollution Control Board, is requested to nominate a Senior Officer from the Tamil Nadu Pollution Control Board as a member of the Joint Committee to inspect the subject area in question and submit the factual report before the NGT.

Encl: As above.

Sd/-L.Nirmal Raj

Director of Geology and mining

Forwarded/ By Order

For Director

Copy Submitted to

The Principal Secretary to government
Industries Department,
Secretariat, Chennai-9

DM
13/8/21

Copy to:

- ✓ 1. The District Collector,
Chengalpattu
2. The Chairperson,
State Level Environment Impact
Assessment Authority.
Director of Environment and Forest,
No.1. Jeenis road,
Panagal Maaligai,
Saidapet, Chennai -600015.
3. RJD, Villupuram
4. The Assistant Director,
Geology and Mining,
Chengalpattu.



TMT.P.RAJESWARI, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY -TAMILNADU
3rd Floor, Panagal Maaligai,
No 1 Jeenis Road, Saidapet,
Chennai-600015.
Telephone No.: 044-2435 9973
E- Mail : cmantnseiaa@yahoo.com

Lr.No.SEIAA-TN/NGT/O.A.No.156 of 2021/2021-1 dated: 20.09.2021

To

The Director
Department of Geology and Mining,
Thiru.Vi.Ka. Industrial Estate
Guindy, Chennai - 600032

Sir,

Sub: SEIAA-TN - Court Case – Hon’ble NGT, SZ, Chennai in Original Application No.156 of 2021 order dated: 27.07.2021 – Member nominated on behalf of SEIAA-TN – Communicated – Regarding

Ref: 1. Hon’ble NGT, SZ, Chennai in O.A.No.156 of 2021 order dated: 27.07.2021.
2. Rc.No.5116/MM1/2021, dated 12.08.2021 from Director of G&M, Chennai received on 18.08.2021

In the reference second cited above, the Director, Department of Geology and Mining has requested to nominate a Senior Officer/ Scientist behalf of State Environment Impact Assessment Authority (SEIAA), Tamil Nadu as a member of joint committee constituted by Tribunal vide order dated 27.07.2021.

In this regard, it is informed that, Tmt.N.R.Kamala, Assistant Environmental Engineer, (Mobile No: +91- 9444545598 Mail ID: cmantnseiaa@yahoo.com) is nominated on behalf of SEIAA-TN for compliance of Hon’ble NGT order.


For MEMBER SECRETARY
SEIAA - TN

Handwritten note:
Also
to
subject

Copy to

Tmt.N.R.Kamala, AEE, SEIAA-TN



TAMIL NADU POLLUTION CONTROL BOARD

From
Thiru.A.V.Venkatachalam, I.F.S.,
Chairman,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai - 600 032.

To
The Corporation,
Department of Geology and Mining,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai-600 032.



Letter No.TNPCB /LAW/LA-III/NGT/016670/2021 dated 12.08.2021.

Sir,

Sub:- TNPCB - Law - NGT O.A.No.156 of 2021 (SZ)-F/b B.Pasumpon Anand, Chennai against The Principal Secretary, Environment Forests & Climate Change Department, Govt. of Tamil Nadu and Others-Violation committed in carrying out rough stone gravel quarrying - NGT Order dated: 27.07.2021-Reg

Ref:-1. Copy of the Hon'ble NGT order dated 27.07.2021 passed in O.A.No.156 of 2021.

I am to invite kind attention to the reference cited above, wherein the Hon'ble NGT (SZ) has appointed a joint committee comprising of (i) the District Collector, Chengalpattu District or a Senior Officer not below the rank of Assistant Collector/Sub Divisional Magistrate as deputed by the District Collector, (ii) a Senior Officer from the State Environmental Impact Assessment Authority (SEIAA), Tamil Nadu, (iii) a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman and (iv) a Senior Officer from the Directorate of Geology and Mining, Guindy, Chennai to inspect the area in question and submit a factual as well as action taken report, if there any violation found.

The Department of Geology and Mining will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.

In this regard, the District Environment Engineer, TNPCB, Maraimalai Nagar is nominated as Member of the Joint Committee on behalf of the Tamil Nadu Pollution Control Board and his contact details are furnished below:

Er. D.Vasudovan, M.Tech,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Maraimalai Adigalar Street,
Next to Municipal Office,
Maraimalai Nagar,
Kanchipuram Dis-6032019
Email id: tnpcbmmnagar@gmail.com
Contact no:8056042170

This is for kind information and taking further necessary action pl.

Ms (copy)
11/11/2021
27/10/2021

Handwritten signature

AS

(11)

PROCEEDINGS OF THE DIRECTOR OF GEOLOGY AND MINING,
GUINDY, CHENNAI-32,
PRESENT : Thiru.L.Nirmal Raj
Rc.No. 5116/MM1/2021, dated 21.08.2021

Sub: Mines and Minerals - Minor mineral - Rough stone - Kancheepuram District - Maduranthagam Taluk - Arivamedu Village - S.F. Nos.3/1, 3/2, 3/3 etc. - Violations of conditions and alleged excess mining - O.A.No. 156/2021(SZ) filed by Thiru.B.Pasumpon Anand- National Green Tribunal Passed Orders to constitute Committee - Deputed officer - Orders issued.

Ref: Orders passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai, order dated 27.07.2021 in O.A.NO.156/2021 (SZ)

Order:

1) In the reference cited, the Hon'ble National Green Tribunal, Southern Zone, Chennai passed orders in O.A.No. 156/2021 (SZ), dated 27.07.2021 therein ordered to constitute a joint committee comprising

- i. The District Collector, Chengalpattu or a senior officer not below the rank of Assistant Collector or Sub Divisional magistrate as deputed by the District collector;
- ii. a Senior Officer from the Tamil Nadu State Environment Impact Assessment Authority (TNSEIAA);
- iii. a Senior Officer from the Tamil Nadu Pollution Control Board (TNPCB) as deputed by its Chairman;
- iv. a Senior Officer from the Directorate of Geology and Mining Department, Guindy.

to inspect the area in question and submit a factual as well as action taken report if there is any violation found.

2) Besides, The committee is directed to ascertain (i) whether there is any violation of conditions imposed in the Environmental Clearance (EC) and Consent to Establish as well as Consent to

Operate granted in favour of the 8th respondent, while carrying out the quarrying operation in the earlier quarrying portion and also in the Subsequent quarrying portion, (ii) Whether any excess mining has been done by the 8th Respondent and if so , What is the quantity of excess mining done (iii) if excess mining is done, what is the nature of action taken by the authorities , including imposition of environmental compensation, apart from realizing royalty and penalty as provided under the respective rules, (iv) whether the pollution control mechanism provided by the 8th respondent is sufficient and whether there are any in operation in conformity with the standard prescribed and if there is any deficiency, what is the remedial measure to be provided (v) if the quantity of air or water has been affected in that area, then what is the nature of action taken by the regulators including suggestion of remedial measures to rectify the same (vi) whether the dust emanating from the quarrying area has affected the surroundings including the ground water quality and causing inconvenience to the residents in the nearby area and also damage (if any) caused to the agricultural properties in the nearby neighbouring area and (vii) whether any environment damage has been caused on account of unscientific manner in which the quarry was conducted by the 8th respondent in both the places where he obtained Environmental Clearance (EC) and if so, the committee is directed to assess the environmental compensation to be recovered from him, apart from providing remedial measures for restoring the damage caused to the environment.(ix) ascertain the contamination of the Ambient Air Quality and also the ground water quality in that area , if any and suggest the remedial measures to resolve it.

3) The NGT, Southern Zone, Chennai has also instructed the said Joint Committee to submit a factual as well as action taken report on or before 24.08.2021 by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hard copies to be produced as per Rules.

4) In light of the order of the NGT, the following officer is deputed on behalf of the Department of Geology and Mining, as a member of the Joint Committee to inspect the subject area in question and submit the factual report before the NGT.

S.No	Name of the Officer	Designation and Place of working
1.	Thiru. A. Arumuganainar	The Regional Joint Director, Department of Geology and Mining, Villupuram.

5) The above said officer is eligible for TA/DA and other allowances as admissible.

Encl: As above.

Sd/-L.Nirmal Raj
Director of Geology and Mining

Forwarded/ By Order

For Director of Geology and Mining

To

Thiru. A. Arumuganainar, M.Sc.,
The Regional Joint Director,
Department of Geology and Mining, Villupuram

Copy Submitted to

The Principal Secretary to government
Industries Department,
Secretariat, Chennai-9

Copy to:

1. The District Collector,
Chenagalpattu.
2. The Chairperson,
State Level Environment Impact
Assessment Authority.
Director of Environment and Forest,
No.1. Jeenis road,
Panagal Maaligai,
Saidapet, Chennai -600015.
3. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai,
Guindy,
Chennai - 600 032
4. The Assistant Director,
Geology and Mining,
Chengalpattu.

D. G. (65)

**PROCEEDINGS OF THE DIRECTOR OF GEOLOGY AND MINING,
GUINDY, CHENNAI-32.**

PRESENT: THIRU L. NIRMAL RAJ, I.A.S.,

Re.No.5116/MM1/2021

Date: 12.10.2021

Sub: Mines and Minerals Minor Mineral Rough stone - Kancheepuram district Maduranthagam taluk- Arivamedu village - S.F.Nos.3/1, 3/2, 3/3, etc. violations of conditions and alleged excess mining - O.A.No.156 of 2021 (SZ) filed before the Hon'ble National Green Tribunal (Southern Zone), Chennai - orders passed - directed to constitute a joint committee - deputation of Surveyor of Department of Geology and Mining - orders issued.

- Ref:
1. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No.156 of 2021 (SZ), dated 27.07.2021.
 2. Proceedings of the Director of Geology and Mining in Rc.No.5116/MM1/2021, dated 21.08.2021.

(Signature)

-o0o-

ORDER:

In the reference 1st cited, the Hon'ble National Green Tribunal, Southern Zone Chennai has passed the orders therein directed to constitute a joint committee to inspect the area in question and ascertain the genuineness of the allegations made in the application and also the violations, if any, alleged to have been committed by the 8th respondent in carrying out the quarrying operation in the disputed area narrated in the application. The said Joint Committee comprising of

- i. The District Collector, Chengalpattu or a e Senior officer not below the rank of Assistant Collector/Sub Divisional Magistrate as deputed by the District Collector.
- ii. A senior officer from the State Level Environment Impact Assessment Authority (SEIAA), Tamil Nadu.
- iii. A senior officer from the Department of Geology and Mining as deputed by the Director.
- iv. A senior officer from the Tamil Nadu Pollution Control Board (TNPCB) as mentioned by its Chairman.

2) The NGT, Southern Zone, Chennai has instructed the said Joint Committee to submit a factual as well as action taken report, if there is any violation before the NGT by e-filing in the form of searchable PDF/OCR supportable pdf and not in the form of image pdf along with necessary hard copies to be produced as per rules.

3) In the reference 2nd cited, Thiru. A. Arumuganainar, Regional Joint Director of Geology and Mining, Villupuram has been nominated as a member of the Joint Committee on behalf of the Department of Geology and Mining.

4) In order to ascertain the nature of violation and gravity, the following official is deputed to assist the Joint Committee constituted for carrying out detailed inspection in the subject area in question.

Sl.No.	Name of the Officer	Designation & Place of Working
1.	Thiru K. Neelakandan	Sub-Inspector of Survey, O/o. the Deputy Director, Dept. of Geology and Mining, Krishnagiri.

5) Since the Department of Geology and Mining is a nodal agency, the Assistant Director of Geology and Mining, Kancheepuram is hereby directed to provide all necessary co-ordination/assistance and logistics to the other members of the Joint Committee for field inspection as per the orders of the NGT.

6) The said officer is eligible for TA/DA and other allowances as admissible.

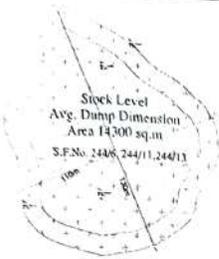
Sd/- L.Nirmal Raj
Director of Geology and Mining
Forwarded/By Order


For Director of Geology and Mining

To
Thiru.K.Neelakandan,
Sub-Inspector of Survey,
Office of the Deputy Director,
Department of Geology and Mining,
Krishnagiri.

DM
12/10/21

Copy Submitted to:-
The Principal Secretary to Government,
Industries Department,
Secretariat, Chennai-09.

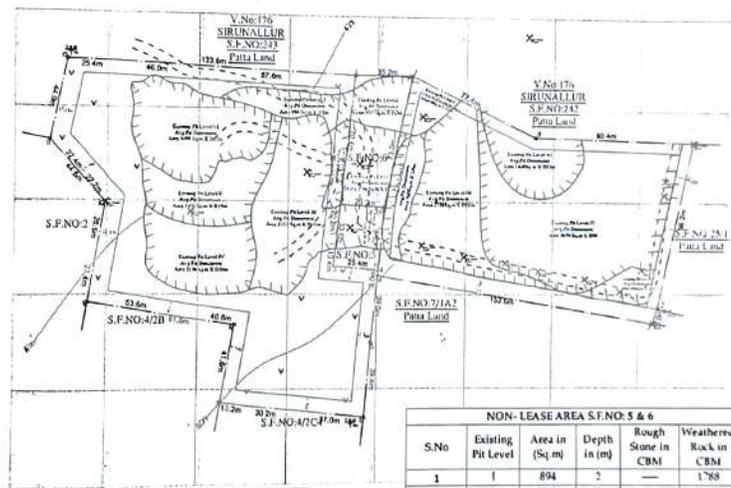


Frustum of Cone				
$V = \frac{1}{3} \pi h (R^2 + Rr + r^2)$				
Sirumullur Village Survey No 244/6, 244/11, 244/13				
Stock Level	Radius Outer Circumference (R) in m	Radius Inner Circumference (r) in m	Height (h) in m	Volume in CBM
I	55	44	7	54078



S.F.NO: 3/1,2,3,4,4/1A, 1B,1C,1D,1E,2A1,2A2,2A3, 2A4,2A5,2A6, 2CA, 2C2 & 2C3

S.No	Existing Pit Level	Area in (Sq.m)	Depth in (m)	Rough Stone in CBM	Weathered Rock in CBM
1	I	896	2	---	1792
2	II	300	2	---	600
		300	6	1800	---
3	III	3353	2	---	6706
		3353	9	30177	---
4	IV	2146	2	---	4292
		2146	14	30044	---
5	V	1900	2	---	3800
		1900	17	32300	---
6	VI	3009	2	---	6018
		3009	20	60180	---
TOTAL				154501	23208



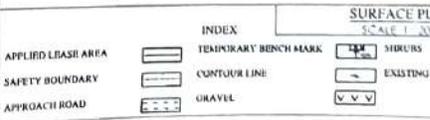
EXPIRED LEASE AREA, S.F.NO: 7/1A1

S.No	Existing Pit Level	Area in (Sq.m)	Depth in (m)	Rough Stone in CBM	Weathered Rock in CBM
1	I	540	2	---	1080
2	II	450	2	---	900
3	III	300	6	1800	---
		270	2	---	540
4	IV	270	2	---	540
5	V	540	48	25920	---
		540	2	---	1080
6	VI	450	2	---	900
		450	31	13950	---
TOTAL				43170	23440

NON-LEASE AREA S.F.NO: 5 & 6

S.No	Existing Pit Level	Area in (Sq.m)	Depth in (m)	Rough Stone in CBM	Weathered Rock in CBM
1	I	894	2	---	1788
2	II	1306	2	---	2612
		1306	6	7836	---
3	III	540	2	---	1080
		540	9	4860	---
TOTAL				12696	5480

<p>APPLICANT: M.JAYALAKSHMI W/o S.MURALI (LATE) AFFI. ALAYAM, THILAGAVATHY ENCLAVE KURINJI NAGAR, 1ST MAIN ROAD OLD PERUNGALATHUR, CHENNAI - 63</p>	<p>This is a patta land S.F.No.5 & 6 is registered on the name of Mr. S.Murali S/o. Mr.Subramanian vide Patta No. 451</p>	<p>APPLICANT: S.MURALI NO.209, ALMELUPURAM, MUDICHUR ROAD, TAMBARAM WEST, CHENNAI - 45</p>
<p>LEASE GRANT AREA: S.F.NO : 3/1, 2, 3, 4, 4/1A, 1B, 1C, 1D, 1E, 2A1, 2A2, 2A3, 2A4, 2A5, 2A6, 2C1, 2C2 & 2C3 EXTENT : 2.34.50Hect. VILLAGE : AVIRIMEDU, TALUK : MADURANTHAGAM, DISTRICT : CHENGALPATTU</p>	<p>NON-LEASE AREA: S.F.NO : 5 & 6 EXTENT : 0.31.0Hect. VILLAGE : AVIRIMEDU, TALUK : MADURANTHAGAM, DISTRICT : CHENGALPATTU</p>	<p>EXPIRED LEASE AREA: S.F.NO : 7/1A1 EXTENT : 1.50.0Hect. VILLAGE : AVIRIMEDU, TALUK : MADURANTHAGAM, DISTRICT : CHENGALPATTU.</p>



SURFACE PLAN
SCALE: 1:1000
Prepared By: [Signature]
SURVEYOR: KRISHNAGIRI
[Signature]

PROCEEDINGS OF THE DISTRICT COLLECTOR; KANCHIPURAM

Present: Thiru L. Sitherasenan I.A.S.,

Rc.575/2010 Q1

Dated -6-2013

Sub: Mines and Minerals – Kanchipuram District – Madurantakam Taluk – Averimedu Village – Roytwari patta lands in SNo 7/1A1 Over an extent over an extent of 1.50.0 hectares in Averimedu Village - Grant of stone quarry lease applied for by Thiru S Murali Chennai - for a period of five years under Rule 19 of the Tamil Nadu Minor Mineral Concession Rules 1959 applied for – lease granted – orders issued.

- Read 1. Application from Thiru S. Murali S/o Subramanian , No 20/9 Alamelupuram, Mudichur Road, Tambaram West, Chennai 45 dated 25-11-2010.
2. Report from the Revenue Divisional Officer, Madurantakam K.Dis 4689/2010 A dated 12-1-2011 and 30-9-2011.
3. Report of the Assistant Geologist, Office of the Assistant Director of Geology and Mining, Kanchipuram dated 29-1-2011
4. Hon'ble Supreme Court of India in CA 12-13/2011 in SLP No © No 19628-19629 of 2009 dated 27-2-2012.
5. Office Memorandum No L-11011/47/2011/1A-II(M) dated 18-5-2012 from the Ministry of Environment and Forest , New Delhi
6. D.O Letter No SEIAA-TN/Minor Minerals 2012- dated 17-9-2012 from the Chairman, State Level Environment Impact Assessment Authority, Chennai 15
7. Letter No 3968/LC/2012 dated 19-1-2012 from the Commissioner of Geology and Mining Guindy, Chennai 34
8. This Office Notice Rc. 575/2010 Q3 dated 20-12-2012.
9. Letter No SEIAA. TN/F NO 10072/.EC/1(A) 299/2013 Dated 15-5-2013 from the Member Secretary , State Level Environment Impact Assessment Authority, Chennai 15
10. This Office Notice Rc.575/2010 Q3 dated 24-5-2013.
11. Other connected records.

-x-x-x-

ORDER

One Thiru. S.Murali, S/o. Thiru.Subramanian, No.20/9, Alamelupuram, Mudichur Road, Tambaram West, Chennai -45 has applied for the grant of lease for quarrying and transport of Rough stone and Earth in his patta land in S.No.7/1A1, over an extent of 1.50.0 hectares in Avirimedu Village, Madurantakam Taluk , Kanchipuram District for a period of five years under Rule 19 of TNMMCR, 1959.

2. The Revenue Divisional Officer (i/c), Madurantakam in his report vide reference 2nd cited has reported that the lands in S.F.No.7/1A1, over an extent of 1.50.0 hectares of Avirimedu Village stands registered in the name of the applicant vide patta No.452 and barren lands. He has also reported that on the northern side of the applied area Sirunallur Village boundary is located and there is existing patta stone quarry of Thiru.Kannan is located. The applied area is bounded on the South by S.F.No 7/1A2, East by patta S.F.No.25 and west by patta lands S.F.Nos.5 and 6. He has also reported that there are no valuable trees, buildings, places of worship, graveyard, electric lines, railway track, ponds are located. Finally he has recommended for the grant of permission to the applicant to quarry and transport of stone and earth in the applied area. The Revenue Divisional officer, Madurantakam in his further report vide the reference dated 30-9-2011 has also recommended for the grant of permission to the applicant for the grant of stone and earth quarry lease in the applied area in S.F.No.7/1A1, over an extent 1.50.0 hectares in Avirimedu Village, Madurantakam Taluk, Kancheepuram Taluk.

3. The Assistant Geologist (Mines), Kancheepuram in his report 3rd cited has reported that the applied area was identified and verified with the Village Administrative Officer, concerned and revenue records and stands registered in the name of the applicant and as such he has got the surface right over the applied area. He has further reported that the applied area is located to the East of Madurantakam to Sithamur Road at a distance of 13 Km from Madurantakam and about 1 km from the Madurantakam-Pouchoor Road junction. The applied area is abutting on the Southern side of existing patta stone quarry granted to one Thiru.Kannan vide District Collector's Proceedings Rc.No.1125/2007-Q1 dated 21.5.2008 for a period of 5 years. There is no residential area noticed within a radial distance of 300 meters from the applied area and no permanent structures like Historical monuments, electric lines, railway line, Graveyard lies within the safety area. There is an approach road available to the applied area. He has also reported that yellowish gravel top soil of about 2 meters thickness is noticed below which charnockite sheet formation is found. The rock is hard and

compact, grey coloured and coarse grained. Multiple joints and fractures are also noticed. Due to the hard nature, the rock type available in this area is suitable for making road and construction materials such as jelly, chakkai etc..He has recommended for the grant of permission to the applicant for a period of 5 years in the applied area under the provision for Rule 19 (1) and 20 of TNMMCR 1959 subject to the certain conditions .

4. The Hon'ble Supreme Court of India in its order dated 27 -2-2012 in IA. Nos 12-13 of 2011 of SLP (c) No 19628 -19629 of 2009 etc., dated 17-2-2012 and as per the Ministry of Environment and Forest Office Memorandum dated 18-5-2012 necessary Mining Fian and Environmental Clearance Certificate has to be obtained from the State Level Environmental Impact Assessment Authority, Chennai.

5). The applicant has submitted the Mining Plan prepared by the Recognized Qualified Persons and it was approved and sent to the applicant for obtaining Environment Clearance from the MOeF.

6. The Member Secretary, state level Environment Impact Authority in its letter No SEIAA.TN/F No 1072/EC 1(a) 299 /2013 dated 15-5-2013 has accorded environmental Clearance to the said project under the provision of Environment Impact assessment Notification, 2006 subject to the strict compliance of the terms and conditions imposed therein .

7. The applicant has remitted the Security deposit of Rs 5000/- (five thousand) and the Area assessment of Rs. 800/(Eight Hundred) Only in Chalan No nil dated 28-5-2013 in the State Bank of India, Kanchipuram. He has produced the non Judicial stamp paper to the value of Rs 73,500/-

8. Based on the recommendation of the Revenue Divisional Officer, Madurantakam, technical report of the Assistant Director of Geology and Mining, Kanchipuram imposing special conditions and also pursuant to the Environment Clearance Certificate issued by the State Environment Impact Authority of India, Tamil Nadu, Chennai, 15, Thiru.S.Murali,S/o. Thiru.Subramanian, No.20/9, Alamelmpuram, Mudichur Road, Tambaram West, Chennai -45 is hereby granted lease to quarry and transport of rough stone and earth in patta lands in S.No.7/1A1, over an

extent of 1.50.0 hectares in Avirimedu Village, Madurantakam Taluk, Kanchipuram District for a period of five years under Rule 19, 20, 22 and 36 of TNMMCR, 1959 from the date of execution of the lease deed subject to the following conditions.

- 1) The lessee should operate the quarry strictly in accordance with the conditions imposed as per the Environmental Clearance issued by the member secretary, State Level Environment Impact assessment Authority in the Environment Clearance in the Letter No SEIAA.TN/F No. 1072/EC/1(a)/99/2013 dated 15-5-2013
- 2) The lessee should fix boundary stones in all sides duly painted and maintained in tact and carry out quarrying operation between 7AM to 5PM
- 3) the lessee should erect Notice Board at the entrance of the quarry site containing the name of the lessee, SF No , Extent, period of lease and proceedings of the District Collector.
- 4) The lessee should produce Rough Stone, Chakkai, Jelly and Earth Gravel from the subject area granted and he should not extract export worthy dimensional block suitable for polishing
- 5) The lessee should remit the Seigniorage Fee for the quantity of mineral quarried as per the Appendix II of the Tamil Nadu Minor Mineral Concession Rules 1959 and also to pay the revision of seigniorage fee subsequently made by the Government from time to time without raising any objections.
- 6) The lessee should maintain the register while extracting the quantum of mineral at the pitmouth of the quarry site, transported and stock available at pit head and it should be produced for verification during the course of inspection by the competent authority.
- 7) The lessee shall remove or allow removal and transportation of any mineral from the area where quarrying is permitted only after obtaining transport permit and facsimiled dispatch slip in the form prescribed to these rules from the officers authorized in this behalf . The person who has been permitted to quarry in any area or hismen, in turn, shall issue the facsimiled dispatch slips to the vehicles used for removal or transportation of the mineral furnishing the particulars in the dispatch slips specifically indicating the vehicle number, the quantity of the mineral allowed to be transported by the vehicle by using that dispatch slip and the time of issue of the dispatch slips the vehicles.
- 8) The lessee should use mild explosive device for blasting by making shallow holes by using hand jack hammer driller without causing hindrance to the public and the adjacent patta lands . Any failure to abide to these conditions action will be taken as per the Tamil Nadu Mines and Mineral concession Rules, 1959 and as per the Indian Explosives Act, 1884.

- 9) The lessee should carryout quarrying operations by employing certified Mines Manager, foreman , mine mate and intimate the commencement of the quarrying to the Director of Mines Safety, Chennai
- 10. The lessee should not sub-let or sub lease a part or the whole to any one during the lease period.
- 11 The lessee should maintain 7.5 meter safe distance from all side of the area granted on lease and should cause any hindrance to the adjacent pattadars.
- 12.The lessee should carryout quarrying operation in systematic and eco friendly manner as per the approved mining plan and also should make his own arrangement to form approach road to the subject area at his own cost.
- 13) The lessee should obtain consent from the Tamil Nadu Pollution Control Board before commencing of quarrying operation.
- 14) The lessee should abide to the conditions of the lease agreements and also as per the Tamil Nadu Minor Mineral Concession rules 1959.

Collector,
Kanchipuram

To

Thiru S Murali,
s/o Thiru Subramanian,
No 20/9 Alamelupuram,
Mudichoor Road, Tambaram West
Chennai 600 045.

[Handwritten signatures and dates]
 30/5/13
 A.D. (Mines)
 4/6/13
 (A.C.E.)
 30/5/13
 (A.S.T.)
 30/5/13
 (A.S.T.)

Copy to the Revenue Divisional Officer, Madaurantakam
Copy to the Tahsildar, Madurantakam.

Copy to the Member Secretary,
SEIAA-TN, , 3rd Floor, Panagal Maligai,
No 1 1 Jeenis Road, saidapet, Chennai 15.

8/6/13.

[Handwritten signature]
 [Stamp]

Dr. H.MALLESHAPPA, I.F.S.,
MEMBER SECRETARY



3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai-15.

ENVIRONMENTAL CLEARANCE

Lr. No. SEIAA, TN/F.No. 1072/EC/1(a)/ 2013 /2013 dated: 15.05.2013

To

Thiru S. Murali,
No.20/9, Alamelupuram, Mudichur Road,
Tambaram West,
Chennai - 600 045

Sir,

Sub: SEIAA, TN –Proposed Rough Stone Quarrying at S.F No. 7/1A1, Aavarimedu Village, Maduranthagam Taluk, Kancheepuram District by Thiru S. Murali,- Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dt: 16.04.2013
2. Presentation details made before the SEAC on 02.05.2013
3. Minutes of the SEIAA meeting held on 15.05.2013.

1. **Preamble:-**

This has reference to your application first cited. The proposal is for obtaining environmental clearance for Rough Stone Quarrying at S.F No. 7/1A1, Aavarimedu Village, Maduranthagam Taluk, Kancheepuram District. The mine lease area of 1.50.0 ha. The proposed mining area is reported as lying in Latitude - 12°27'12" N, Longitude 79°54'45" E, in Topo Sheet No.57/P-15.

No forest land is involved. No sensitive water bodies, bio-spheres, national parks, sanctuaries are located within 10 km radius as reported. There is no village within 500 metre of the project site as reported. Mine working will be open cast semi-mechanised mining and is proposed upto a depth of 27 metres. The production would be 140725 cu.m of Rough Stone & 21962 cu.m of Gravel over a period of 5 years. Water requirement of 0.1 KLD for drinking purposes will be sourced through Water Vendors and 0.6 KLD required for dust suppression and green belt will be sourced from nearby bore hole. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Kancheepuram District vide Rc. 575/2010/Q1 dated 05.04.2013. The precise area communication has been approved by the District Collector, Kancheepuram in letter 575/2010/Q1 dated 30.10.2012. There is no State or National boundaries within 15 km radius as reported. The project cost is Rs.67.50 lakhs. EMP cost is Rs.6.55 lakhs.

The proposal was considered and examined by the SEAC on the directions of the Hon'ble Supreme Court on bringing all mines within the fold of prior EC, irrespective of their Mining Lease (ML) size. Thus the present proposal, though of less than 5 ha lease area (and hence not covered under the

MEMBER SECRETARY

ENVIRONMENTAL CLEARANCE

EIA Notification 2006) was appraised based on the project documents furnished and the explanation made before the Committee on 02.05.2013. The SEAC has recommended for the grant of environmental clearance for the said Rough Stone quarry project.

The proposal was placed before the SEIAA in its 72st meeting and the Authority considered the proposal and noted that the size of the mine, production rate, the mineral mined and the eco-sensitivity of the area are such that the operation of the mine will have negligible impact on the surroundings and as such the project deserved to be granted the blanket clearance subject to the mines less than 5 ha area brought under the EC regime on the directions from Hon'ble Supreme Court and hence decided to grant environmental clearance to the said project. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

2. Conditions to be Complied before commencing mining operations:-

- i. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Bangalore.
- ii. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- iii. copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/Panchayat union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
- iv. Provision shall be made for the housing of construction labour nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. The proponent shall ensure that First Aid Box is available at site.

ENVIRONMENTAL CLEARANCE**3. Specific Conditions:**

- i. The environmental clearance will be coterminous with the mine lease period, however limited to a maximum period of 5 (five) years from the date of issue.
- ii. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- iii. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- iv. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- v. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- vi. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM10) and NOX in the ambient air within the core zone shall be monitored periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site. The Circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry www.envfor.nic.in shall also be referred to in this regard for its compliance.
- vii. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Bangalore.
- viii. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- ix. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- x. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
- xi. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, Gol on 16.11.2009.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

ENVIRONMENTAL CLEARANCE

- xii. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
- xiii. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- xiv. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
- xv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
- xvi. Permission from the competent authority should be obtained for drawal of ground water, if any, required for this project.
- xvii. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- xviii. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
- xix. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.

ENVIRONMENTAL CLEARANCE

- xxii. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- xxiii. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

4. General Conditions:

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- iii. No change in the calendar plan including excavation, quantum of mineral should be made.
- iv. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bridges structures adjacent private land, streams river lake etc.
- v. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision insurance thereof shall be strictly followed.
- vi. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road.
- vii. The proponent shall maintain the village road through which transportation of mineral is carried out at his own cost. The roads shall be blacktopped to the extent required.
- viii. Quarrying should enrich rather than deplete the biodiversity as a corollary to their intervention in the ecology of their area of activity.
- ix. EC is given only on the factual records, documents and details furnished by the Proponent particularly in respect of
 - Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary
 - No structure is located within 500 m from the quarry site boundary.

ENVIRONMENTAL CLEARANCE

- x. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- xi. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xii. The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xv. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- xvi. All necessary statutory clearances shall be obtained before start of mining operations
- xvii. Mining shall be limited to 7 AM to 5 PM only. The loading shall not be done during night hours.
- xviii. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.

ENVIRONMENTAL CLEARANCE

- xix. No wildlife habitat will be infringed.
- xx. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable.
- xxi. Parking of vehicles should not be made on public places
- xxii. Transpiration of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- xxiii. Any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended from time to time)
- xxiv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xxv. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- xxvi. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxvii. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxviii. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xxix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules , 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules ,2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

ENVIRONMENTAL CLEARANCE

- xxx. Hill area conservation Authority approval where ever necessary shall be obtained before commencing the quarrying operation.
- xxxi. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


MEMBER SECRETARY
SEIAA-TN.

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Chief Conservator of Forests, Ministry of Environment & Forests, (SZ) Kendriya Sadan, IV Floor, E&F Wings, 17th Main Road, Koramangala II Block, Banagalore-560034
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Kancheepuram District
8. The Controller of Geology and Mines, Guindy, Chennai-32
9. El Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



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(This document contains 4 Pages)

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : SPR/445/2013

DATED :10.09.13

Proceedings No. : F.SPR1712/RS/DEE/TNPCB/SPR/W/2013 dated:10.09.13

Sub : Tamil Nadu Pollution Control Board - Consent for Establishment - **M/s. S. Murali (Quarry), S.No.7/1A1, Avirimedu Village, Madurantagam Taluk, Kancheepuram District**- For the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988) - Reg.

- Ref :**
1. Your Application No. CC17282 dated 02/07/2013
 2. I.R. No. : F.SPR1712/RS/DEE /SPR /2013, dated: 30.08.13
 3. Minutes of 20th DCCC meeting held on 02/09/2013(Item No.DCCC/SPR/04)

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 (Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Proprietor
M/s S.MURALI (QUARRY)

(hereinafter referred to as 'The Applicant') authorizing him/her/them to establish or take steps to establish the industry in the site mentioned below:

**S.No.7/1A1, Avirimedu Village,
Madurantagam Taluk,
Kancheepuram District**

This Consent to establish is valid for two years or till the industry obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

[Signature]
**District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur**

To

The Proprietor,
M/s. **S.MURALI (QUARRY)**
No.20/9, Alamelupuram, Mudichur Road,
Tambaram West,
Cheanni - 600 045.

Copy to

1. The Commissioner,
Madurantagam Panchayat Union
Madurantagam Taluk
Kancheepuram District

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board,
Chennai for favour of kind information.



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No. Description **Quantity**

a Main Products manufactured:

1. Quarrying of rough stone in an extent of 1.50 Hectare, at S.F.No. 7/1A1, Avirimedu Village, lying in latitude of 12°27' 12" N, Longitude 79°54' 45" E. with production quantity of 1,40,725 cu.m of rough stone & 21,962 cu.m of Gravel over a period of 5 Years from 5.6.2013 to 4.6.2018.

b By/Intermediate products manufactured:

1. Nil 0

2. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
1	Sewage	0.1	On Industry's own land

3. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)
(1)	(2)	(2)	(3)	(4)
Sewage	1	Septic tank	1	1 x 1.5 x 1.5m
	2	Soak pit	1	1.0m dia. x 1.5
Trade Effluent - Not Applicable				

4) The unit shall provide septic tank followed by soak pit arrangement as proposed for the treatment and disposal of Sewage.

5) The unit shall ensure that no trade effluent is generated at any stage of its activity.

6) The unit shall comply with the conditions stipulated in the Environmental clearance issued to the unit vide SEIAA letter No. SEIAA, TN/FNo.1072/EC/1(a)/299/2013 dated 15.5.13 .

7) The unit shall comply with the conditions stipulated in the lease granted to the stone quarry vide District Collector, Kancheepuram letter RC.No.575/2010-01, dated: 05.06.2013 and also the conditions mentioned in the agreement made with District Collector, Kancheepuram for the said stone quarry site.

POLLUTION PREVENTION FUNDS

செலாவணம் கி.மீ. 1072/ஏ.சி.1(அ)/299/2013



TAMILNADU POLLUTION CONTROL BOARD

- 8) Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all side with red flags on every pillar shall be erected before commencement of quarrying.
- 9) The unit shall ensure that any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA notification, 2006 (as amended from time to time)
- 10) The consents do not absolve from obtaining permission/clearance from other authorities or other statutes as applicable
- 11) The consents issued are subject to the final outcome of NGT(SZ)-165/2013

S. J. J. J.
District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur

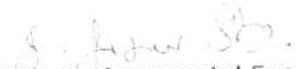
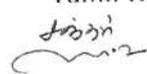
S. J. J. J.



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The industry shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. The unit shall construct compound wall around the boundary of the unit.
4. Samples of water from the wells or any other nearby water sources have to be taken by the unit and get them analyzed by the Board Laboratory to develop base line data to assess the existing water quality.
5. The unit shall provide an alternate power source along with separate energy meter for the Effluent Treatment Plant to ensure continuous operation of the Effluent Treatment Plant.
6. The consent does not authorize or approve the construction of any physical structures or facilities, or the undertaking of any work in any natural watercourse.
7. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
8. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (if applicable).
9. Consent to operate will not be issued unless the unit complies with all the conditions of consent to establish.
10. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur




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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : SPR/445 /2013

DATED :10.09.13

Proceedings No. : F,SPR1712/RS/DEE/TNPCB/SPR/A/2013 dated:10.09.13

Sub : Tamil Nadu Pollution Control Board - Consent for Establishment - **M/s. S. Murali (Quarry),S.No.7/1A1, Avirimedu Village, Madurantagam Taluk, Kancheepuram District** - For the establishment or take steps to establish the industry under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 (Central Act, 14 of 1981)- Reg.

Ref : 1. Your Application No. CC17282 dated 02/07/2013

2. I.R. No. : F.SPR1712/RS/DEE /SPR /2013, dated: 30.08.13

3. Minutes of 20th DCCC meeting held on 02/09/2013(Item No.DCCC/SPP/04,

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 and the Rules and Orders made there under to

**The Proprietor
M/s. S.MURALI(QUARRY)**

(hereinafter referred to as 'The Applicant') authorizing him/~~her/them~~ to establish or take steps to establish the industry in the site mentioned below:

**S.No.7/1A1, Avirimedu Village,
Madurantagam Taluk,
Kancheepuram District**

This Consent to establish is valid for two years or till the industry obtains consent to operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

**District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur**

To

The Proprietor,
M/s.S.MURALI (QUARRY)
No.20/5, Alamelupuram, Mudichur Road,
Tambaram West,
Chennai - 600 045.

Copy to

1. The Commissioner,
Madurantagam Panchayat Union
Madurantagam Taluk
Kancheepuram District

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board,
Chennai for favour of kind information.



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity
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a Main Products manufactured:

1.	Quarrying of rough stone in an extent of 1.50 Hectare, at S.F.No. 7/1A1, Avirimeedu Village, lying in latitude of 12°27' 12" N, Longitude 79°54' 45" E. with production quantity of 1,40,725 cu.m of rough stone & 21,962 cu.m of Gravel over a period of 5 Years from 5.6.2013 to 4.6.2018.	
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b By/Intermediate products manufactured:

1.	Nil	
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2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Sl. No.	Source of Emission	APC measures to be provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
---------	--------------------	-----------------------------	--	--------------------------------------	--------------------------------------

1.	Blasting with Explosive	Water sprinkling	-	-	-
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2.	Vehicle movement	Water sprinkling	-	-	-
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3. The unit shall provide water sprinkling arrangements to control the emission generated from the blasting operation and due to movement of vehicles.

4) The unit shall adhere to the AAQ/emission/ANL standards prescribed by the Board.

5) The unit shall comply with the conditions stipulated in the Environmental clearance issued to the unit vide SEIAA letter No.SEIAA, TN/FNo.1072/EC/1(a)/299/2013 dated 15.5.13 .

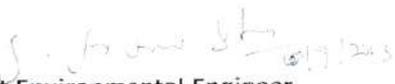
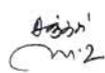
6) The unit shall comply with the conditions stipulated in the lease granted to the stone quarry vide District Collector, Kancheepuram letter RC.No.575/2010-Q1, dated: 05.06.2013 and also the conditions mentioned in the agreement made with District Collector, Kancheepuram for the said stone quarry site.

TAMILNADU POLLUTION CONTROL BOARD
SECRETARY
100, ANNA SALAI, CHENNAI - 600 002



TAMILNADU POLLUTION CONTROL BOARD

- 7) Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all side with red flags on every pillar shall be erected before commencement of quarrying.
- 8) The unit shall ensure that any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA notification, 2006 (as amended from time to time)
- 9) The consents do not absolve from obtaining permission/clearance from other authorities or other statutes as applicable
- 10) The consents issued are subject to the final outcome of NGT(SZ)-165/2013


 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Sriperumbudur




TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. The consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises
9. In case there is any change in the management, the unit shall inform the change

S. J. Ramalingam
District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur

Srinivasan
2

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் மாசுபாடு குறைக்க, 'புறம் தூய்மை உள்ளது'



Registered Post with Acknowledgement Due
(This document contains Pages)

TAMILNADU POLLUTION CONTROL BOARD



RENEWAL OF CONSENT ORDER NO. : SPR/477/2014

Proceedings No. : F. SPR1712/RS/DEE/TNPCB/SPR/W/2014 dated 14.10.2014

Sub: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. S.Murali - Quarry, S.F.No. 7/1A1, Avirlmedu Village, Maduranthagam Taluk, Kancheepuram District- Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

Ref: 1. Consent to Operate Proc. No. F. SPR1712/RS/DEE/TNPCB/SPR/W/2014, dated:05.03.14
2. Unit's application for Renewal of consent dated 14.10.2014
3. I.R. No. : F.SPR1712/RS/DEE/SPR/2014 dated 14.10.2014

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s. S.Murali - Quarry,
S.F.No. 7/1A1, Avirlmedu Village,
Maduranthagam Taluk,
Kancheepuram District

Authorising the occupier to make discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

The CONSENT is valid for the period ending 30/06/2016

(Thirtieth June Two Thousand Sixteen)


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur
சுற்று
ம.2
14.10.14

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாய்மைக்கு!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

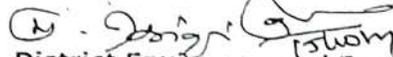
1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
a	Main Products manufactured:		
1.	Quarrying of rough stone in an extent of 1.50.0 H at S.No. 7-1A1, Avarimedu Village, lying in Latitude of 12° 27' 12" North, Longitude 79° 54' 45" East		
b	By/Intermediate products manufactured:		
1.	Nil	0	

2. This renewal of consent is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

EFFLUENT TYPE	OUTLET NUMBER	DESCRIPTION OF OUTLET	MAXIMUM DAILY DISCHARGE (IN KLD)	POINT OF DISPOSAL
Sewage	1	Sewage 1	1	On Land for Gardening

1. The unit shall ensure that the sewage shall be treated through septic tank and soak pit.
2. The unit shall ensure that no trade effluent shall be generated at any stage of the manufacturing process.
3. The unit shall dispose the overburden soil there and there without accumulating the same within the premises.
4. The unit shall carryout the stone quarrying activity strictly adhering to the conditions stipulated in the stone quarrying lease accorded by the District Collector.
5. The unit shall ensure that the operation of the quarry shall not give rise to any complaint from the nearby public.
6. The unit shall spray water at all the sources of emission to suppress the dust emission.
7. The unit shall continue to develop adequate green belt of evergreen high foliage type like Neem, Tamarind, Gul mohar, etc along the boundary of unit's premises.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur

To

The Proprietor
M/s. S.MURALI - QUARRY
No.20/9, Alamelupuram, Mudichur Road,
Tambaram West,
Chennai - 600 045.

Copy to

1. The Commissioner, Maduranthagam Panchayat Union, Maduranthagam Taluk, Kancheepuram District

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for

45
3

Registered File with Acknowledgment Due
(This document contains 2 Pages)

TAMILNADU POLLUTION CONTROL BOARD



RENEWAL OF CONSENT ORDER NO. : SPR/477/2014

Proceedings No. : F. SPR1712/RS/DEE/TNPCB/SPR/A/2014 dated 14.10.2014

Sub :	Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. S.Murall - Quarry, S.F.No. 7/1A1, Avirimedu Village, Maduranthagam Taluk, Kancheepuram District - Renewal of Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) - Issued - Reg.
Ref :	1. Consent to Operate Proc. No. F. SPR1712/RS/DEE/TNPCB/SPR/A/2014, dated:05.03.14
	2. Unit's application for Renewal of consent dated 14.10.2014
	4. I.R. No. : F.SPR1712/RS/DEE/SPR/2014 dated 14.10.2014

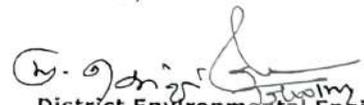
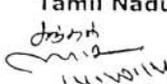
RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s. S.Murall - Quarry,
S.F.No. 7/1A1, Avirimedu Village,
Maduranthagam Taluk,
Kancheepuram District

Authorizing the occupier to operate the Industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/~~chimneys~~.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

The CONSENT is valid for the period ending 30/06/2016
(Thirtieth June Two Thousand Sixteen)


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur


POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

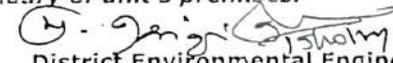
Sl. No.	Description	Quantity	Unit
a	Main Products manufactured:		
1.	Quarrying of rough stone in an extent of 1.50.0 H at S.No. 7-1A1, Avarimedu Village, lying in Latitude of 12° 27' 12" North, Longitude 79° 54' 45" East	0	
b	By/Intermediate products manufactured:		
1.	Nil	0	

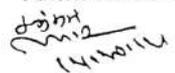
2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

1. Point source emission with stack:

Sl. No.	Source of Emission	APC measures to be provided	Point of Discharge-Stack height (in metres)	Maximum discharge in cubic metre/hr.
1.	Explosive	Water sprinkling	0	
2.	Vehicle movement	Water sprinkling	0	

3. The unit shall spray water at all the sources of emission so as to suppress the dust emission.
4. The unit shall dispose the overburden soil then and there without accumulating the same within the premises.
5. The unit shall carryout the stone quarrying activity strictly adhering to the conditions stipulated in the stone quarrying lease accorded by the District Collector, Kancheepuram.
6. The unit shall ensure that the operation of the quarry shall not give rise to any complaint from the nearby public.
7. The unit shall adhere to the ANL standards prescribed by the Board.
8. The unit shall continue to develop adequate green belt of evergreen high foliage type like Neem, Tamarind, Gulmohar, etc along the boundary of unit's premises.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur


14/11/2014

To

The Proprietor
M/s. S.MURALI - QUARRY
No.20/9, Alarnelupuram, Mudichur Road,
Tambaram West,
Chennai - 600 045.

Copy to

1. The Commissioner, Maduranthagam Panchayat Union, Maduranthagam Taluk, Kancheepuram District



தமிழ்நாடு தமில்நாடு TAMIL NADU

94AA 969929

தமிழ்நாடு பெயர்

Lakshmi Explosives

எண்: 12648

எண்: Tiruchengode

நாள்: 7.7.13 ரூபாய் 20

T.N.D. சுந்தரமூர்த்தி,
முத்திரைத்தாள் விற்பனையாளர்,
L.No. 6 / 1997
திருச்செங்கோடு - 637 211.

DEED OF AGREEMENT

This agreement entered into MADURANTAKAM at on this 7th JUL 2013 between S.MURALI S/O SUBRAMANIAN, NO.20/9, ALAMELUPURAM, MUDICHUR ROAD, TAMBARAM WEST, CHENNAI-45. Here in after referred to as part of the First Party and M/S. LAKSHMI EXPLOSSIVES 24A, PANNAKKADU, SURIAMPALAYAM PO, TIRUCHENGODE TK, NAMAKKAL DT. Herein after referred to as part of the Second Party.

The party of the First Part is Operating in ROUGH STONE QUARRY work in the area of over an extent in S.No.7/1A1 (Hec. 1.50.0) IN AVERIMEDU VILLAGE, MADURANTAKAM TALUK, KANCHIPURAM DISTRICT.

[Handwritten signature]

For LAKSHMI EXPLOSIVES,
[Handwritten signature]
Proprietor.

v 16A, VERIMEDU V

Whereas the part of the First Party wants blasting to be done at ROUGH STONE QUARRY work in excavate the earth work in the blasting work is so intensive and large the part of the First party has decided to entrust the work involved to be the party of the second party on contract basis as follows.

The part of the First Party will allot the blasting operations in the above said areas to the part of the second party who is responsible for blasting rocks and also making his own arrangements for the explosives and exploding equipments required for the work. The entire blasting in the above quarry and the possession of the blasting equipment will be handled by the part of the second party having valid explosives license No. TN 22/41 (10146)/E issued by the chief controller of explosives, South Circle, Chennai and he hereby undertake the responsibility for the work entrusted.

Payment will be made periodically by the party of the First part for the quantity used, explosives consumed and hours and time of the exploding equipments put into use. Calculation will be made and settlement will be arrived at every month. The rates for the times of work will as mutually agreed as mutually agreed as marginal cost which includes cost of explosives, transportation cost and other charges for blasting work. This agreement is made for all blasting done in the said area.

This agreement is valid from the date of executing till validity of quarrying, leases granted by the State Government of the party of the First Part of terminable earlier by mutual consent with month's notice.

Place : MADURANTAKAM.

Date: 07.07.2013.

Witnesses

1. K. Shanmugam
(Shanmugam)
D no: 6/1, Mettu Street - J
Tiruchendur.

2. M. J. Raju
V. J. Raju
16A, Vellalappally T-gode

For LAKSHMI EXPLOSIVES,
K. Balakrishnan
Proprietor.

Covering Letter



GOVERNMENT OF INDIA
 MINISTRY OF COMMERCE & INDUSTRY
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
 (Formerly Department of Explosives)
 No. 140, Rukuntal Laxmipatti Road,
 Marshall's Road, Egmore, Chennai 600008
 Tele: 28514848 Fax: 28514848
 Email: jcc@chennai@explosives.gov.in

No. E/SC/TN/22/41(E10146)

Dated: 23/01/2014

To,
 LAKSHMI EXPLOSIVES,
 24/A PANNAKKADU SURIYA PALAYAM TIRUCHENGODE, TK. DIST. NAMAKKAL,
 Dist. NAMAKKAL, State. Tamil Nadu, Pincode-637211

Subject: Possession for Use of Explosives from magazine at Survey No(8), 1232/ZE, Village/Town,
 KUMARAMANGALAM, Dist. NAMAKKAL, State Tamil Nadu Licence No.: E/SC/TN/22/41(E10146) granted in
 Form LE-3 of Explosives Rules, 2008 - Renewal regarding

Su(s),

Reference to your letter No.: x dated: 21/01/2014, the subject licence duly renewed upto 31/3/2019 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2019.

- Application in Form RE-1 duly filled in and signed.
- Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of **Jt. Chief Controller of Explosives, Chennai** payable at Chennai.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

An amount of Rs. 290/- balance is in your credit, which may be utilized for future transaction by quoting this reference.

Enclosures :

Yours faithfully,

(Dr. P. K. Rana)

Controller of Explosives
 For Joint Chief Controller of Explosives
 South Circle, Chennai

Copy Forwarded to:

1. District Magistrate, NAMAKKAL (Tamil Nadu) for information.

For Joint Chief Controller of Explosives
 South Circle, Chennai

[For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>]

LICENCE FORM LE-3
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7

Licence No. : E/SC/TN/22/41(E10146)
Annual Fee Rs.6000/-



- Licence is hereby granted to : **LAKSHMI EXPLOSIVES (Occupier : K.Balasundaram)**
24/A PANNAKKADU SURIYA PALAYAM TIRUCHENGODE, TK. DIST. NAMAKKAL,
Town/Village - **PANNAKKADU SURIYA PA**
District-NAMAKKAL, State-Tamil Nadu, Pincode - 637211
- Status of licensee : **Individual**
- Licence is valid only for the following purpose : possess for use of **Detonating Fuse, Detonators, Safety Fuse, Nitrate mixture - Slurry Explosives,**
- (a) Licence is valid for the following kinds and quantity of explosives:

Sr. No.	Name and Description	Class & Division	Sub-division (If any)	Quantity at any one time
1.	Nitrate mixture - Slurry Explosives	2.0	0	1750 Kt.
2.	Safety Fuse	6.1	0	10000 Mtrs
3.	Detonating Fuse	6.2	0	20000 Mtrs
4.	Detonators	6.3	0	44000 Nos.

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] : **20 times as above.**

- The licensed premises shall conform to the following drawing(s)
Drawing No : **E/SC/TN/22/41(E10146)** dated : **31/01/2000**
- The licensed premises are situated at following address:
Survey No(s). **232/2E**, Town/Village : **KUMARAMANGALAM** District: **NAMAKKAL** State : **Tamil Nadu**
Police Station : **SANKARI R S** Phone : _____ E-Mail : _____
PinCode : _____
- The licensed premises consist of following facilities: **MAGAZINE, LOBBY, DETONATORS ROOM**
- The licence is granted subject to the provision of Explosives Act, 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.
(1) Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
(2) Conditions and Additional Conditions of this licence signed by the licensing authority.
(3) Distance Form DE-2
- This licence shall remain valid till **31st day of March 2007**

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

The Date: 31/01/2000

Sd/
Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 23/08/2011
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 21/01/2014

Endorsement for renewal of licence:

Date of Renewal	Date of Expiry	Signature of licensing authority
23/01/2014	31/03/2019	<i>[Signature]</i> Chief Controller of Explosives, South Circle, Chennai

Statutory Warning : Misbandling and misuse of explosives shall constitute serious criminal offence under the law.

(Set VIII)

The following are the conditions of licence number E/SC/TN/22/41(E10146) to possess for sale or use, explosives of Class 1,2,3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

1. The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
2. The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
3. The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
4. The opening of packages and the weighting and packing of explosives shall not be carried on in the magazine.
5. Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—
 - (d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space;
 - (e) Detonators belonging to Class 6 Division 3 shall be kept separately.
 - (f) Gun powder belonging to Class 1 shall be kept separately.
6. Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
7. Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
 - (i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
 - (ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
8. The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from.

Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
9. If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory.

Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :
10. Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.

Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion.

Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.
11. The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.
14. The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
15. Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
16. The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
17. The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.

The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
18. The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
19. A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
20. Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
21. Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
22. Empty packages of the explosives shall be removed at the earliest and destroyed.
23. The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
24. Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officers for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
25. If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the licence shall execute the recommendations and report compliance within the period specified by such authority.
26. The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
27. The possession and sale of fire-crackers generating noise level exceeding;
 - a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;
 - b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by $5 \log_{10}(N)$ dB, where N = number of crackers joined together
28. Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.


For Joint Chief Controller of Explosives
South Circle, Chennai

EXPLOSIVE REGISTER - July - 2021

S.NO	DATE	Opening Balance			Recived			Closing			VEHICLE NUMBER	DRIVER NAME	Company Signature
		Gel	ED	Nonel	Gel	ED	Nonel	Gel	ED	Nonel			
1	01.07.2021	-	-	-	284	2	54	284	2	54	TN 34 W 4429	Ramachandran	sk
2	02.07.2021	-	-	-	284	2	50	284	2	52	TN 34 W 4429	Ramachandran	sk
3	03.07.2021	-	-	-	384	2	57	384	2	59	TN 34 W 4429	Ramachandran	sk
4	04.07.2021	-	-	-	-	-	-	-	-	-	TN 34 W 4429	Ramachandran	sk
5	05.07.2021	-	-	-	284	2	54	284	2	54	TN 34 W 4429	Ramachandran	sk
6	06.07.2021	-	-	-	284	2	52	284	2	52	TN 34 W 4429	Ramachandran	sk
7	07.07.2021	-	-	-	284	2	55	284	2	53	TN 34 W 4429	Ramachandran	sk
8	08.07.2021	-	-	-	384	2	63	384	2	63	TN 34 W 4429	Ramachandran	sk
9	09.07.2021	-	-	-	384	2	66	384	2	66	TN 34 W 4429	Ramachandran	sk
10	10.07.2021	-	-	-	284	2	50	284	2	50	TN 34 W 4429	Ramachandran	sk
11	11.07.2021	-	-	-	-	-	-	-	-	-	TN 34 W 4429	Ramachandran	sk
12	12.07.2021	-	-	-	284	2	52	284	2	52	TN 34 W 4429	Ramachandran	sk
13	13.07.2021	-	-	-	284	2	57	284	2	57	TN 34 W 4429	Ramachandran	sk



14	4.07.2021	-	-	-	3001	2	69	3001	2	69	TN 34 W 4429	Ramachandran	A✓
15	15.07.2021	-	-	-	5501	2	66	3001	2	66	TN 34 W 4429	Ramachandran	A✓
16	16.07.2021	-	-	-	2101	2	51	2001	2	51	TN 34 W 4429	Ramachandran	A✓
17	17.07.2021	-	-	-	2101	2	58	2001	2	58	TN 34 W 4429	Ramachandran	A✓
18	18.07.2021	-	-	-	-	-	-	-	-	-	TN 34 W 4429	Ramachandran	A✓
19	19.07.2021	-	-	-	2501	2	56	2001	2	56	TN 34 W 4429	Ramachandran	A✓
20	20.07.2021	-	-	-	2501	2	54	2501	2	54	TN 34 W 4429	Ramachandran	A✓
21	21.07.2021	-	-	-	2501	2	52	2501	2	52	TN 34 W 4429	Ramachandran	A✓
22	22.07.2021	-	-	-	2001	2	50	2501	2	50	TN 34 W 4429	Ramachandran	A✓
23	23.07.2021	-	-	-	3001	2	62	3001	2	62	TN 34 W 4429	Ramachandran	A✓
24	24.07.2021	-	-	-	3001	2	63	3001	2	63	TN 34 W 4429	Ramachandran	A✓
25	25.07.2021	-	-	-	-	-	-	-	-	-	TN 34 W 4429	Ramachandran	A✓
26	26.07.2021	-	-	-	3001	2	66	3001	2	66	TN 34 W 4429	Ramachandran	A✓
27	27.07.2021	-	-	-	3001	2	69	3001	2	69	TN 34 W 4429	Ramachandran	A✓
28	28.07.2021	-	-	-	2501	2	58	2501	2	58	TN 34 W 4429	Ramachandran	A✓
29	29.07.2021	-	-	-	2001	2	56	2001	2	56	TN 34 W 4429	Ramachandran	A✓



செங்கல்பட்டு மாவட்டம், புவியியல் மற்றும் சுரங்கத்துறை, உதவி இயக்குநர் (பொ)
அவர்களின் செயல்முறைகள்

பிறப்பிப்பவர் : திரு.இரா.பெருமாள் ராஜா, எம்.எம்.சி.,

ந.க. எண். 505/ க்யூ2/2019

நாள். 10.2020

பொருள் : கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் மற்றும் கிராவல் மண் - தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1)-ன்கீழ் - செங்கல்பட்டு மாவட்டம் - மதுராந்தகம் வட்டம் - அவுரிமேடு கிராமம் - புல எண்கள்.3/1, 3/2, 3/3,3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6 4/2C1, 4/2C2, 4/2C3 மொத்த 2.34.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திரு. S. முரளி த/பெ. சுப்ரமணியன் என்பவர் அனுமதி வழங்க கோரியது - அனுமதி வழங்கி உத்திரவிடல் - தொடர்பாக.

- பார்வை :
1. திரு. S. முரளி, த/பெ. சுப்ரமணியன், AFF1, ஆலயம் திலகவதி என்கிலேவ், குறிஞ்சி நகர், 1வது மெயின் ரோடு, பழைய பெருங்களத்தூர், சென்னை - 63 என்பவரின் விண்ணப்பம் பெறப்பட்ட நாள்.24.10.2019.
 2. இவ்வலுவலக ந.க.505/ க்யூ2/2019, நாள்.25.10.2019
 3. மதுராந்தகம் வருவாய் கோட்டாட்சியர் அறிக்கை எண். ந.க.3317/2019/ஆ, நாள். 27.02.2020.
 4. செங்கல்பட்டு புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் (பொ) அவர்களின் இடப்பார்வை அறிக்கை, நாள்:06.03.2020.
 5. அரசாணை எண்.Ms.No.79, தொழில் (எம்.எம்.சி.1) துறை, நாள். 06.04.2015.
 6. செங்கல்பட்டு மாவட்ட ஆட்சியர் அறிவிக்கை (Precise Area Communication letter) ந.க.எண்.505/க்யூ2/2019. நாள்.18.03.2020.
 7. உதவி இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் கடித எண்.505/க்யூ2/2019, நாள்.15.05.2020.
 8. உறுப்பினர் செயலர், மாநில அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம் சென்னை அவர்களின் ஒப்புதல் கடித எண். SEIAA-TN/F.No.7553/1(a)/EC.No.4405/2020, Dated:21.10.2020
 9. அரசாணை எண்.Ms.No.169, தொழில் (எம்.எம்.சி.1) துறை, நாள். 04.08.2020.
 10. இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை - 32 அவர்களின் கடித ந.க.எண்.1870/எம்எம்1/2020, நாள்.10.08.2020.

11. அரசாணை எண்.Ms.No.208, தொழில் (எம்.எம்.சி.1) துறை, நாள். 21.09.2020.
12. திரு. S. முரளி, த/பெ. சுப்ரமணியன், AFF1, ஆலயம் திலகவதி என்கிளேவ், குறிஞ்சி நகர், 1வது மெயின் ரோடு, பழைய பெருங்களத்தூர், சென்னை - 63 என்பவரின் மனு நாள். 22.10.2020.
13. தொடர்புடைய இதர ஆவணங்கள்.

உத்திரவு :

தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1)-ன் கீழ் செங்கல்பட்டு மாவட்டம், மதுராந்தகம் வட்டம், அஷரிமேடு கிராமம், புல எண்கள். 3/1 (0.08.50), 3/2 (0.04.50), 3/3 (0.03.50), 3/4 (0.01.50), 4/1A (0.15.50), 4/1B (0.08.00), 4/1C (0.08.50), 4/1D (0.08.00), 4/1E (0.67.00), 4/2A1 (0.14.00), 4/2A2 (0.14.50), 4/2A3 (0.08.00), 4/2A4 (0.13.50), 4/2A5 (0.14.00), 4/2A6 (0.15.00) 4/2C1 (0.06.50), 4/2C2 (0.12.00) 4/2C3 (0.12.00) மொத்தம் 2.34.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் & கிராவல் மண் ஐந்து ஆண்டுகளுக்கு வெட்டியெடுக்க சென்னை, பழைய பெருங்களத்தூர், 1வது மெயின் ரோடு, குறிஞ்சி நகர், ஆலயம் திலகவதி என்கிளேவ் AFF1 என்ற முகவரியில் வசிக்கும் திரு. S. முரளி த/பெ. சுப்ரமணியன் என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு விண்ணப்பம் செய்துள்ளார். மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் ரூ.1,500/-ஐ சலான் எண்.19, நாள்.24.10.2019ன்படி காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும் மனுதாரர் அரசுக்கு செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

பார்வை 2-ல் காணும் இவ்வலுவலக கடிதத்தில் அறிக்கை கோரியதின்பேரில் பார்வை 3-ல் காணும் மதுராந்தகம் வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கையில் மனுதாரர் திரு. எஸ். முரளி த/பெ. சுப்பிரமணியன் என்பவர் AFF1, ஆலயம் திலகவதி என்கிறவர், குறிஞ்சி நகர், 1 வது மெயின் ரோடு, பழைய பெருங்களத்தூர், சென்னை - 63 என்ற முகவரியில் நிரந்தரமாக வசித்து வருகிறார். மேற்படி கல்குவாரி குத்தகை உரிமம் கோரும் ரெ.177. அஷரிமேடு கிராமம் புன்செய் புல எண்கள் விவரம் கீழ்வருமாறு.

சிராம கணக்குகளின்படி -

வ. எண்	புல எண்.	பரப்பு	வகைபாடு	பட்டா எண்	பட்டாதாரர் பெயர்		
1	3/1	0.08.5	புன்செய்	452	சுப்பிரமணியன் மகன் முரளி		
	3/2	0.04.5					
	3/3	0.03.5					
	3/4	0.01.5					
2	4/1A	0.15.5					
	4/1B	0.08.0					
	4/1C	0.08.5					
	4/1D	0.08.0					
3	4/1E	0.67.0				புன்செய்	451
4	4/2A1	0.14.0				புன்செய்	524
	4/2A2	0.14.5					
	4/2A3	0.08.0					
	4/2A4	0.13.5					
	4/2A5	0.14.0					
	4/2A6	0.15.0					
	4/2C1	0.06.5					
	4/2C2	0.12.0					
	4/2C3	0.12.0					
மொத்தம்		2.34.5					

பட்டாதாரர் சிராயம் பெற்ற விவரம் -

வ. எண்	சர்வே எண்	விஸ்தீரணம்	விற்பனை செய்பவர்	வாங்கியவர்	பதிவு செய்யப்பட்ட அலுவலகம் மற்றும் ஆவண எண்.
1	3/1, 3/2, 3/3, 3/4, 4/1A, 4/1 B, 4/1C, 4/1 D,	0.58.0	நகசுறா குமாரர் முகமது கனி	சுப்பிரமணியன் மகன் முரளி	சார் பதிவாளர், மதுராந்தகம் பத்திர எண்.4252/2010, நாள்.15.10.2010
2	4/1 E,	0.67.0	குணசேகரன் மனைவி சுந்தரிபாய் (எ) சுந்தரி	சுப்பிரமணியன் மகன் முரளி	சார் பதிவாளர், மதுராந்தகம் பத்திர எண்.5271/2013, நாள்.27.06.2013
3	4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2, 4/2C3	1.09.5	ஏழுமலை நாயக்கர் குமாரர்கள் பாலசுந்தரம் (1) ரமேஷ் (2)	சுப்பிரமணியன் மகன் முரளி	சார் பதிவாளர், மதுராந்தகம் பத்திர எண்.801/2018, நாள்.08.05.2018

நான்கு எல்லைகள்—

மேற்படி கல்குவாரி குத்தகை உரிமம் கோரும் புலத்தின் நான்கு எல்லைகள் பின்வருமாறு.

வடக்கு— நெ.176, சிறுநல்லூர் கிராம எல்லை.

தெற்கு— புன்செய் புல எண்.2பி மற்றும் புன்செய் புல எண்.3ஏ (பட்டா நிலம்)

கிழக்கு— புல எண்.6 (பட்டா நிலம்) மற்றும் புல எண். 7/1ஏ1 -இல் குவாரி பள்ளம் உள்ளது.

மேற்கு— நெ.176, சிறுநல்லூர் கிராம எல்லை (ம) மேய்க்கால் புறம்போக்கு புல எண்.2.

மேற்படி குத்தகை கோரும் புலங்களில்,

1. குத்தகை உரிமம் வழங்க கேட்கும் புலத்தின் எல்லைகள் வரையறக்கப்பட்டு எல்லைக்கற்கள் நடப்பட்டுள்ளது எனவும்,
2. மேற்படி குவாரி அமைக்க உரிமம் கோரியது தொடர்பாக மேற்படி கிராமத்தில் 04.11.2019 அன்று பொது விளம்பரம் செய்யப்பட்டது. மேற்படி புலத்தில் புதிய கல்குவாரி குத்தகை உரிமம் வழங்குவது குறித்து மதுராந்தகம் வட்டாட்சியர் அலுவலகத்திலும் வருவாய் கோட்டாட்சியர் அலுவலகத்திலும் சில நபர்கள் ஆட்சேபனை தெரிவித்துள்ளனர் எனவும்,
3. மேற்படி கல் குவாரி அமைக்க குத்தகை உரிமம் கோரிய புலத்திலிருந்து 300 மீட்டர் சுற்றளவில் கிராம நத்தம் அங்கீகரிக்கப்பட்ட குடியிருப்பு மனைகள் மற்றும் கட்டுமானங்கள் ஏதுமில்லை. மேலும் மேற்படி புலத்தில் உயர் மற்றும் தாழ் மின் அழுத்த கம்பிகள் செல்லவில்லை. இப்புலத்தின் மத்தியில் அரசு புறம்போக்கு நிலங்களோ, புராதான சின்னங்களோ, வழிபாட்டுத் தளங்களோ, நிரந்தர கட்டிடங்களோ மற்றும் சுடுகாடு / இடுகாடு ஏதும் இல்லை. மேலும் மக்கள் குடியிருக்கும் பகுதி சுமார் 600 மீட்டர் தொலைவுக்கு அப்பால் அமைந்துள்ளது என்பதைத் தெரிவித்துக்கொள்கிறேன் எனவும்,
4. மனுதாரர் விண்ணப்பித்த மேற்படி புலங்களில் கல்குவாரியோ அல்லது பள்ளங்களோ ஏதுமில்லை எனவும்,
5. மேற்படி குத்தகை உரிமம் கோரும் கல்குவாரிக்கு அணுகுபாதையாக மேற்படி மதுராந்தகம் வட்டம், நெ.176. சிறுநல்லூர் கிராம புன்செய் புல எண்.244/9, 244/10, 244/11 மற்றும் மேய்க்கால் புறம்போக்கு புல எண்.124பி ஆகிய புலங்கள் வழியாக சென்று மதுராந்தகம் முதல் சித்தாழார் செல்லும் மாநில நெடுஞ்சாலை வரை கட்டப்பட்டுள்ளது. அதற்கான கூட்டுவரைபடம் இணைக்கப்பட்டுள்ளது எனவும்,
6. மனுதாரருக்கு மேற்படி புலத்திற்கு அருகிலேயே மற்றொரு குவாரி புல எண்.7/1ஏ1 பரப் 1.50.0 ஹெக்டேரில் காஞ்சிபுரம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.எண்575/2010/க்யூ1, நாள்.05.06.2013-ன் படி திரு.எஸ். முரளி த/பெ. சுப்பிரமணியன் என்பவருக்கு 5 ஆண்டுகளுக்கு கல்குவாரி குத்தகை உரிமம் வழங்கப்பட்டு, 05.06.2018 அன்றுடன் கல்குவாரி குத்தகை உரிமம் முடிவடைந்து தற்போது குவாரி பணி நடைபெறுவதில்லை எனவும்,

7. ஏற்கனவே செயல்பட்டு வந்த குவாரியில் விதிமுறைகள் மீறப்பட்டுள்ளதா என ஆய்வு செய்ய 25.01.2020 அன்று குறுவட்ட நில அளவரால் மேற்படி முடிவற்ற குவாரியின் நான்கு பக்க அளவுகள், ஆழம் அளவீடு செய்யப்பட்டது. அதன் அடிப்படையில் நான்கு பக்கங்களிலும் பாதுகாப்பு சுற்றளவு தூரம் பின்வருமாறு.

வடக்கு- நெ.176, சிறுநல்லூர் கிராம புல எண்.242/11, 12-ல் திரு.கண்ணன் என்பவரின் குவாரி பள்ளம்.

தெற்கு- 8 மீட்டர் பாதுகாப்பு சுற்றளவு தூரம் உள்ளது.

கிழக்கு- 6.6 மீட்டர் பாதுகாப்பு சுற்றளவு தூரம் உள்ளது.

மேற்கு- அவுரிமேடு கிராம புல எண்.5 மற்றும் 6 ஆகியவற்றில் 30 மீட்டர் சரிந்துள்ளது.

8. மேற்படி புலத்தில் கல்குவாரி அமைக்க ஆட்சேபனை மனுக்கள் வரப்பெற்றது தொடர்பாக மனுதாரர்களிடம் வாக்குமூலம் பெறப்பட்டது. மனுதாரர்கள் தங்களது வாக்குமூலத்தில் புல எண்.7/1ஏ1 பரப்பு 1.50.0 ஹெக்டேர் நிலத்தில் சட்ட விரோதமாக சுமார் 320 அடிக்கு அரசுக்கு பல கோடி இழப்பு ஏற்படுத்தியதாகவும், மேற்கண்ட குவாரியினால் நிலத்தடி நீர் முற்றிலுமாக கீழே சென்று விட்டது என்றும், சுமார் 500 ஏக்கர் காடுகள் உள்ளது என்றும், அக்காட்டில் வாழும் அரிய வகை விலங்குகளுக்கு பாதிப்பு உள்ளதாகவும், மேற்படி கிராம மக்கள் சுதந்தரமாக வாழ இயலவில்லை என்றும் சட்ட விரோதமாக வெடிபொருட்கள் பயன்படுத்துவதாகவும், வெடிபொருட்களால் சுற்றுப்புற சூழலும், காற்றும் மாசுபடுகிறது என்றும், கிராம மண் வாழ தகுதியற்றவை ஆகிவிடும் என்றும், அனுமதி பெற்ற குவாரிக்கு 1 சதவீத விதிமுறைகள் கூட பின்பற்றவில்லை என்றும், கனிம வளத்தை சட்டவிரோதமாக கொள்ளையடித்து மாநில அரசுக்கு இழப்பை ஏற்படுத்தியுள்ளார் என்றும், எனவே புதிய குவாரிக்கு அனுமதி அளிக்கக் கூடாது என்றும் தங்களது வாக்குமூலத்தில் தெரிவித்துள்ளார்.

மேற்படி நபர்களின் ஆட்சேபனை மனுக்கள் தொடர்பாக கிராமத்தில் வருவாய் ஆய்வாளர் விசாரணை செய்து நெ.177, அவுரிமேடு கிராமம் குவாரியிலிருந்து சுமார் 1.6 கிலோ மீட்டர் தூரத்தில் அமைந்துள்ளது எனவும் மேற்படி கிராமத்தில் உள்ள வீடுகள், பள்ளிக்கட்டிடங்கள், கோவில்கள் மற்றும் இதர கட்டிடங்கள் அமைத்திலும் விரிசல் ஏதும் காணப்படவில்லை எனவும் மேற்படி குவாரியை சுற்றி நான்கு பக்கங்களிலும் விவசாயம் செய்யக்கூடிய திரு. விங்கமுத்து த/பெ. குமாரசாமி, திரு.விஜய் த/பெ.சேகர், திரு. பெருமாள் த/பெ. ராமசாமி, திரு.மோகன் த/பெ.ஆறுமுகம், திரு. டில்லிபாபு த/பெ.லட்சுமணன், திருமதி. சத்தியப்பிரியா த/பெ.சுகுமார், சோமசுந்தரம் த/பெ. ரங்கநாதன், திரு. நாகலிங்கம் த/பெ. ஆறுமுகம், திரு.காசி த/பெ.முனுசாமி மற்றும் திருமதி திருமதி.விஜயலட்சுமி க/பெ. அங்கமுத்து ஆகியோர் கிணற்றில் நிலத்தடி நீர் குவாரியால் வற்றிடவில்லை என்றும், எவ்வித பாதிப்பும் காணப்படவில்லை என்றும், மேற்படி பத்து நபர்களும் இது நாள் வரை எவ்வித புகார்களும்

தெரிவிக்கவில்லை என்றும் மேலும் கிராம நிலத்தடி நீர் பாதிக்கும் அளவிற்கு குவாரியில் பக்க ஊற்றுக்கள் ஏதும் காணப்படவில்லை எனவும் மேற்படி கிராமத்தில் ஆடுகள், மாடுகள், காட்டுப்பன்றிகள் மற்றும் வீட்டுப்பிராணியான நாய்கள் ஆகிய விலங்குகள் காணப்படுகின்றன எனவும் தனது அறிக்கையில் தெரிவித்துள்ளார்.

எனவே, மனுதாரருக்கு காஞ்சிபுரம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.எண்.575/2010/க்யூ1, நாள்.05.06.2013-ன்படி உரிமம் வழங்கப்பட்டு புல எண். 7/1ஏ1-ல் இயங்கி வந்த குவாரியில் எடுக்கப்பட்ட கனிமங்களின் அளவு மற்றும் ஆழத்தினை புவியியல் மற்றும் சுரங்கத்துறையின் உதவி இயக்குநர் மூலம் ஆய்வு செய்தபின் புதிய குவாரி உரிமம் கோரப்பட்டுள்ள நெ.177.அவுரிமேடு கிராமம் புன்செய் புல எண். 3/1, 3/2, 3/3, 3/4, 4/1 A, 4/1 B, 4/1 C, 4/1 D, 4/1 E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2, 4/2C3 -ல் மொத்தப் பரப்பு 2.34.50 ஹெக்டேர் நிலத்திற்கு குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை 4-ல் காணும் செங்கல்பட்டு, புவியியல் மற்றும் சுரங்கத்துறை, உதவி இயக்குனர் (பொ) தனது புலத்தணிக்கை அறிக்கையில் செங்கல்பட்டு மாவட்டம், மதுராந்தகம் வட்டம், அவுரிமேடு கிராம கணக்கு பட்டா எண்.452-ன்படி விண்ணப்ப புல எண்கள். 3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, பட்டா எண்.451-ன்படி விண்ணப்ப புல எண்கள். 4/1E, பட்டா எண்.524-ன்படி விண்ணப்ப புல எண்கள். 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6 4/2C1, 4/2C2, 4/2C3 திரு. S. முரளி த/பெ. சுப்பிரமணியன் என்ற பெயரில் தாக்கலாகியுள்ளது. எனவே மேற்படி விண்ணப்ப புலங்களில் அரசு அனுமதி பெற்று கருங்கற்கள் வெட்டியெடுத்து குவாரி பணி செய்ய விண்ணப்பத்தாரர் திரு. S. முரளி த/பெ. சுப்பிரமணியன் என்பவருக்கு ஆவணங்களின் அடிப்படையில் ஸ்தல பாத்தியம் உள்ளது என்றும்,

மேற்படி புலம் இதற்குமுன் குவாரி பணிகள் ஏதும் செய்யப்படாத புதிய இனம் என்றும் (Virgin Lands) விண்ணப்ப புலம் சமதளமாக உள்ளதாகவும் மேற்பரப்பு முழுவதும் கனமான மண்ணால் மூடப்பட்டுள்ளது என்றும், ஆங்காங்கே மேற்பரப்பில் குண்டுப் பாறைபடிவுகள் காணப்படுகிறதாகவும் இந்த பாறைபடிவுகள் சார்கோனைட் வகை பாறைகள் என்றும், இவ்வகை பாறைகள் சாதாரண கற்கள் மற்றும் சாலை பணிக்கு பயன்படும் ஜல்லிகற்கள் உற்பத்தி செய்ய ஏற்றதாகும் என்றும்,

நான்கெல்லைகள் விவரம்

வடக்கில்	சிறுநல்லூர் கிராம எல்லை
தெற்கில்	பட்டா புல எண். 2B, 3A
கிழக்கில்	பட்டா புல எண்.6, 7/1A1
மேற்கில்	சிறுநல்லூர் கிராம எல்லை, மேய்க்கால் புறம்போக்கு புலஎண்.2

மேற்படி விண்ணப்பப் புலங்களுக்கு அருகிலுள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும் என்றும், வரையறுக்கப்பட்ட 7.5 மீ, 10 மீ, 50 மீ மற்றும் 300 மீட்டர் சுற்றளவில் ஆட்சேபனைக்குரிய நில வகைபாடுகள் மற்றும் கட்டுமானங்கள் ஏதும் இல்லை என்றும்,

செங்கல்பட்டு மாவட்டம், மதுராந்தகம் வட்டம், அவுரிமேடு கிராமம், புல எண். 3/1(0.08.50), 3/2(0.04.50), 3/3(0.03.50), 3/4(0.01.50), 4/1A(0.15.50), 4/1B(0.08.00), 4/1C(0.08.50), 4/1D(0.08.00), 4/1E(0.67.00), 4/2A1(0.14.00), 4/2A2(0.14.50), 4/2A3(0.08.00), 4/2A4(0.13.50), 4/2A5(0.14.00), 4/2A6(0.15.00) 4/2C1(0.06.50), 4/2C2(0.12.00) 4/2C3(0.12.00) மொத்தம் 2.34.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. S. முரளி த/பெ. சுப்பிரமணியன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20 & 41A, 42 -ன் கீழ் ஐந்து ஆண்டுகளுக்கு கல் குவாரி குத்தகை உரிம அனுமதி வழங்க பின்வரும் நிபந்தனைகளுக்குட்பட்டு பரிந்துரை செய்துள்ளார்.

1. விண்ணப்பப் புலங்களுக்கு அருகிலுள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.
2. விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் (Approved Mining Plan) ஒப்புதல் பெற்றளிக்கப்பட வேண்டும்.
3. விண்ணப்ப புலத்திற்கு மாநில அளவிலான சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்கப்பட வேண்டும்.

பார்வை 5-ல் கண்டுள்ள அரசாணையில், தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ல் திருத்தம் செய்யப்பட்டு விதி எண்.41 மற்றும் 42-ஐ புதிய விதிகளாக அறிவிப்பு வெளியிடப்பட்டுள்ளது. அதன்படி, எவ்வகையான குவாரிப்பணி மேற்கொள்வதாக இருந்தாலும்

விண்ணப்பதாரர் ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் (Apporved Mining Plan) மற்றும் மாநில அளவிலான சுற்றுச்சூழல்தாக்க மதிப்பீட்டு ஆணையம் (SEIAA) ஒப்புதல் ஆகியவற்றை பெற்று சமர்ப்பிக்க வேண்டும் என ஆணையிடப்பட்டுள்ளது.

மேற்கண்ட ஆணையின்படி குத்தகைதாரருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் குவாரி குத்தகை உரிம அனுமதி வழங்க தீர்மானிக்கப்பட்ட பரப்பிற்கு அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் (Approved Mining Plan) மற்றும் மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம் ஒப்புதல் (SEIAA) பெற்று சமர்ப்பிப்பது தொடர்பான கடிதம் (Precise Area Communication) பார்வை 6-ல் கண்ட மாவட்ட ஆட்சித்தலைவர் அவர்களின் அறிவிக்கையில் தெரிவிக்கப்பட்டது.

பார்வை 6-ல் காணும் அறிவிக்கையில் தெரிவித்துள்ளவாறு மனுதாரரால் சமர்ப்பிக்கப்பட்ட ஐந்தாண்டுகளுக்கான வரைவு சுரங்கத்திட்டத்தில் 3,04,181 கனமீட்டர் சாதாரணகற்களும், 34,354 கனமீட்டர் கிராவல் மண் குவாரி செய்து எடுத்துக் கொள்வதற்கு உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களால் பார்வை 7-ல் காணும் கடிதம் மூலம் ஏற்பளிப்பு செய்யப்பட்டது.

பார்வை 6-ல் காணும் அறிவிக்கையில் தெரிவித்துள்ளவாறு பார்வை 8-ல் காணும் மாநில அளவிலான சுற்றுச்சூழல் ஆணையம் தமிழ்நாடு, சென்னை அவர்களின் ஒப்புதல் கடிதத்தில் கல்குவாரி நடத்துவது தொடர்பாக சில நிபந்தனைகளுக்குட்பட்டு அனுமதி வழங்கப்படவுள்ள பகுதிகளில் ஐந்தாண்டு காலத்தில் குவாரிப்பணி மேற்கொண்டு சுரங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட 3,04,181 கனமீட்டர் சாதாரணகற்களும், 34,354 கனமீட்டர் கிராவல் மண் வெட்டி எடுத்துக் கொள்ள தடையின்மைச் சான்று பெறப்பட்டுள்ளது.

பார்வை 12-ல் கண்டுள்ள கடிதத்தில் மனுதாரர் மாநில அளவிலான சுற்றுச்சூழல் ஆணையத்தின் இசைவாணையினை தமிழ் மற்றும் ஆங்கில நாளிதழ்களில் நாள்.22.10.2020ன்படி பிரசுரம் செய்தும், மனுதாரர் விதிகளின்படி பாதுகாப்பு வைப்புத் தொகையாக ரூ.10,000/- சலான் எண்.10 மற்றும் பத்தாண்டுகளுக்கு உரிய பரப்பு தீர்வை வரி ரூ.3,550/- சலான் எண்.9, நாள்.22.10.2020-ன்படி பாரத மாநில வங்கி, செங்கல்பட்டு கிளையில் செலுத்தி அசல் சலானையும், ரூ.11,000/- மதிப்புள்ள நீதித்துறைசாரா முத்திரைத்தாள்களை குத்தகை ஒப்பந்தப்பத்திரம் நிறைவேற்ற இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது. 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு-IV ல் கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்யப்பட்டுள்ளது.

பார்வை 10-ல் காணும் இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை, சென்னை அவர்களின் 10.08.2020 நாளிட்ட கடிதத்துடன் இணைத்து வரப்பெற்ற பார்வை 11-ல் காணும் அரசாணையின்படி பட்டா புலங்களில் சிறுகனிம உரிமம் வழங்கும் நேர்வுகளில் நடவடிக்கை எடுக்க தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19-ன்படி மாவட்ட ஆட்சியரால் குத்தகை உரிமம் வழங்கப்பட்ட அதிகாரத்தை தற்போது சம்பந்தப்பட்ட உதவி / துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அவர்களுக்கு திருத்திய விதி எண்.19(a), (b),(c)-ன்படி அதிகாரம் வழங்கி உத்திரவிடப்பட்டுள்ளது. அதன் அடிப்படையில் விண்ணப்பதாரருக்கு குத்தகை ஒப்பந்தப் பத்திரம் மற்றும் செயல்முறை ஆணையினை உதவி இயக்குநர் அவர்களால் வழங்கப்படுகிறது.

பார்வை 11-ல் காணும் அரசாணை எண். Ms.No.208, தொழில் (எம்.எம்.சி.1) துறை, நாள். 21.09.2020-ன்படி சாதாரண கற்கள் மற்றுல் கிராவல் மண் குவாரிப்பணிகள் செய்ய அதிகபட்ச குவாரிக் குத்தகை காலம் 5 ஆண்டுகளாக நிர்ணயிக்கப்பட்டதை குவாரிப் பணிகள் ஏதும் செய்யப்படாத புதிய இனத்தில் (Virgin Lands) ஐந்து ஆண்டுகளிலிருந்து பத்து ஆண்டுகளாக உயர்த்தி ஆணையிடப்பட்டுள்ளது.

பார்வை 12-ல் காணும் மனுவில் விண்ணப்பதாரர் திரு.S. முரளி என்பவர் அரசாணை எண். Ms.No.208, தொழில் (எம்.எம்.சி.1) துறை, நாள். 21.09.2020-ன்படி புதிய இன கல்குவாரிக்கு அதிகபட்ச குத்தகைகாலம் ஐந்தாண்டுகளில் இருந்து பத்தாண்டுகளுக்கு உயர்த்தி ஆணை வழங்கப்பட்டுள்ளதாகவும், தாம் விண்ணப்பம் செய்துள்ள புலங்கள் அனைத்தும் குவாரிப் பணிகள் மேற்கொள்ளப்படாத புதிய இனத்தினை சார்ந்ததாகவும், இந்த அரசாணையின்படி புதிய இனத்திற்கு வழங்கப்படும் அதிகபட்ச குத்தகைகாலமான பத்தாண்டுகள் வழங்குமாறு மனுதாரர் கோரியுள்ளார்.

இந்நேர்வில் மேற்கண்ட அரசாணைகள், மதுராந்தகம் வருவாய் கோட்ட அலுவலர் மற்றும் செங்கல்பட்டு புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர்(பொ) ஆகியோரது பரிந்துரையின் பேரில் செங்கல்பட்டு மாவட்டம், மதுராந்தகம் வட்டம், அவுரிமேடு கிராமம், புல எண். 3/1(0.08.50), 3/2(0.04.50), 3/3(0.03.50), 3/4(0.01.50), 4/1A(0.15.50), 4/1B(0.08.00), 4/1C(0.08.50), 4/1D(0.08.00), 4/1E(0.67.00), 4/2A1(0.14.00),

4/2A2(0.14.50), 4/2A3(0.08.00), 4/2A4(0.13.50), 4/2A5(0.14.00), 4/2A6(0.15.00) 4/2C1(0.06.50), 4/2C2(0.12.00) 4/2C3(0.12.00) மொத்தம் 2.34.50 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் மற்றும் கிராவல்மண் வெட்டியெடுக்க பத்து ஆண்டுகளுக்கு சென்னை, பழைய பெருங்களத்தூர், 1வது மெயின் ரோடு, குறிஞ்சி நகர், ஆலயம் திலகவதி என்கிளேவ் AFF1 என்ற முகவரியில் வசிக்கும் திரு. S. முரளி த/பெ. சுப்ரமணியன் என்பவருக்கு குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளிலிருந்து பத்து ஆண்டுகளுக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(a),(b),(c), 20, 22, 41 மற்றும் 42-ன்படியும், மற்றும் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும், சிறப்பு நிபந்தனைகள் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி உத்திரவிடப்படுகிறது.

நிபந்தனைகள் :

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா மற்றும் அரசு நிலங்களுக்கு முறையே 7.5 மீட்டர் மற்றும் 10 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான பாதை (Benches) அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. உறுப்பினர் செயலர், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை அவர்களின் ஒப்புதல் கடித எண். SEIAA-TN/F.No.7553/1(a)/EC.No.4405 /2020, Dated:21.10.2020-ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், அதில் குறிப்பிட்டுள்ள பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் வண்ணம் தீட்டப்பட்ட கல் நட்டு அதை குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.

6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், வட்டத்தின் பெயர், கிராமத்தின் பெயர், புல எண், பார்ப்பு, குத்தகை ஆவண எண், குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நன்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாறையில் குண்டுக்கல், ஜல்லி, சரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக்கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபனை இன்றி செலுத்தவேண்டும். மேலும் சுரங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட சாதாரணகற்கள் 3,04,181 கனமீட்டரும், கிராவல் மண் 34,354 கனமீட்டர்களுக்கு மட்டுமே நடைச்சீட்டுக்கள் வழங்கப்படும். இந்த அளவீடுகளை மீறும்பட்சத்தில் குவாரிக்கு நடைச்சீட்டுக்கள் வழங்கப்படுவது நிறுத்தம் செய்யப்படும்.
10. குத்தகைதாரர் குவாரியில் இருந்து எடுத்துச் செல்லும் கனிமத்திற்கான உரிமக் கட்டணம் செலுத்தி தமிழ்நாடு சிறுவகைக் கனிம சலுகை விதிகள் 1959-ல் உள்ள அட்டவணை XII-ல் கண்ட படிவத்தில் இசைவாணைச் சீட்டையும் அட்டவணை XIII-ல் கண்ட படிவத்தில் நடைச்சீட்டையும், மாவட்ட புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அலுவலகத்தில் பெற்று சிறுவகைக் கனிமம் அனுப்பும் வாகனத்துடன் அனுப்புகைச் சீட்டை அனுப்ப வேண்டும். இவ்வனுப்புகைச் சீட்டை இரு பிரதிகளில் அச்சிட்டு வரிசையாக எண்ணிக்கையிட்டு குத்தகைதாரர் உத்தேசமாக எடுக்க இருக்கும் லோடுகளுக்கு 1 லோடு ஒன்றுக்கு ஒரு சீட்டு வீதம் கணக்கிட்டு பிரதி மாதமும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அலுவலரிடமிருந்து முத்திரையும் கையொப்பமும் பெற்ற பின் பயன்படுத்த வேண்டும்.
11. குத்தகைதாரர் அனுப்புகைச் சீட்டை குத்தகைக்கு வழங்கப்பட்ட குவாரியில் இருந்து தான் வாகனங்களுக்கு கொடுத்து அனுப்ப வேண்டும். அனுப்புகைச் சீட்டை வேறு இடங்களில் இருந்தோ அல்லது வேறு குவாரியில் இருந்தோ கொடுத்து அனுப்பினால் குத்தகை ரத்து செய்யப்பட்டு அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
12. ஒவ்வொரு முறை நடைச்சீட்டுக்கள் வாங்க வரும்போது குவாரியில் உற்பத்தி மற்றும் வெளியேற்றப்பட்ட கற்கள் / கிராவல் குறித்து பதிவேடு மற்றும் உபயோகப்படுத்தப்பட்ட நடைச்சீட்டு அடிக்கட்டைகளை அலுவலத்தில் தணிக்கைக்கு ஆஜர் செய்ய வேண்டும்.

13. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு, முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட புவியியல் மற்றும் சுரங்கத்துறை அலுவலர்கள் மற்றும் வருவாய்த் துறை அலுவலர்கள் தணிக்கை செய்யும் போது உரிய கணக்குகள் மற்றும் அனுப்புகைச் சீட்டு முதலானவைகளை தணிக்கைக்கு ஆஜர்படுத்த கோரினால் குத்தகைதாரர் தவறாது சமர்ப்பிக்க வேண்டும்.
14. குத்தகைதாரர் மேற்படி குவாரியிலிருந்து எடுத்துச்செல்லப்படும் ஒவ்வொரு வகையான சிறுகனிமப் பொருட்களுக்கும் 1959-ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் Appendix II-ல் குறிப்பிடப்பட்டுள்ள விகிதாச்சாரப்படி சீனியரேஜ் கட்டணத்தை செலுத்தி அனுமதிச் சீட்டு பெற்றுத்தான் சிறுகனிமப் பொருட்களை கொண்டு செல்ல வேண்டும். மேலும் அரசால் அவ்வப்போது திருத்தி நிர்ணயிக்கப்படும் சீனியரேஜ் தொகை மற்றும் மாவட்ட கனிமவள அறக்கட்டளை நிதி, வருமான வரி ஆகியவற்றை செலுத்தி அனுமதிச்சீட்டு பெறவேண்டும்.
15. தமிழ்நாடு மாவட்ட கனிம கட்டமைப்பு விதிகள் 2017-ன்படி 12.01.2015-க்கு பிறகு வழங்கப்பட்ட குவாரி குத்தகை உரிமங்கள் செலுத்தப்படும் சீனியரேஜ் தொகையில் 10% தொகையினை மாவட்ட கனிம கட்டமைப்பு நிதிக்கு பங்களிப்பாக செலுத்தப்படவேண்டும்.
16. குவாரி குத்தகைதாரர் நடைச்சீட்டு பெற செலுத்தப்படும் சீனியரேஜ் தொகையில் 2% தொகையினை வருமான வரிதுறைக்கு செலுத்தப்பட வேண்டும்.
17. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது. அப்படி ஏதாவது செய்திருப்பது தெரியவந்தால் மேற்படி குத்தகை ரத்து செய்யப்படுவதுடன் அவர் செலுத்திய தொகையும் அரசுக்கு பறிமுதல் செய்யப்படும்.
18. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச்சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கனிமம் ஏற்றிச் செல்லப்படும் வாகனத்திற்கு கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின்படி மேல் நடவடிக்கை எடுக்கப்படும்.
19. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.

20. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள மட்டா நிலம் மற்றும் அரசு புறம்போக்கு நிலங்களில் கல்உடைக்கவோ, ஆக்கிரமிப்பு செய்யவோ கூடாது மேலும் எவ்வித இடையூறும் இல்லாமல் குவாரிப்பணி செய்யப்பட வேண்டும்.
21. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் இடைவெளிவிட்டு குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும். மேற்கண்ட பொதுமக்கள் உபயோகிக்கும் இடங்கள், குடியிருப்புகள், மட்டா நிலங்கள் அல்லது பொதுச் சொத்துகள் ஆகியவற்றிற்கு சேதம் ஏதும் நேரிட்டால் அதற்கு குத்தகைதாரரே முழுப்பொறுப்பேற்க வேண்டும். இந்நேர்வில் பாதுகாக்கப்பட்ட புராதனச் சின்னங்களிலிருந்து 300 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி மேற்கொள்ள வேண்டும்.
22. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதை தவிர கூடுதலான விஸ்தீரணத்தில் முறைகேடாக குத்தகைதாரர் குவாரி செய்வது தெரியவந்தால் அபாரத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
23. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபாரத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.
24. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
25. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
26. வெடிபொருள் சட்டம் 1884-ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
27. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines Mate) கொண்டு கல்குவாரியில் வெடி வைக்க வேண்டும்.

28. குவாரியில் உரிய அரசு அங்கீகாரம் பெற்ற வெடிமருந்து விற்பனையாளரிடம் (Authorised Explosive Dealer) மட்டுமே வெடி மருந்துகள் பெற்று உரிமம் பெற்ற வெடிமருந்து வெடிப்பாளரை (Licensed Blaster) மட்டும் கொண்டு குவாரியில் வெடிமருந்துகளை பயன்படுத்தவேண்டும். குவாரியில் பாதுகாப்பு அம்சங்களை கருத்தில் கொண்டு தேவையான தகுதிவாய்ந்த உரிய தொழில்நுட்ப பணியாளர்களை மட்டுமே குவாரிப்பணிக்கு அமர்த்த வேண்டும்.
29. குவாரிப்பணி ஆரம்பிப்பதற்கு முன்னதாக குவாரி பணி செய்யப்பட இருக்கும் புலங்களின் எல்லைபைச் சுற்றிலும் முள் கம்பி வேலி (Barbed wire fencing) அமைக்கப்பட வேண்டும்.
30. குழந்தை தொழிலாளர்களை எக்காரணம் கொண்டும் குவாரிப்பணியில் எவரையும் வேலைக்கு அமர்த்தக்கூடாது.
31. 1959-ஆம் ஆண்டு தமிழ்நாடு சிறு கனிம சலுகை விதிகள் அட்டவணை படிவம் IV-ல் கண்ட ஒப்பந்தப் பத்திரத்தில் தேவையான அளவுக்கு நிபந்தனைகளை புதியதாக சேர்க்கவோ, நீக்கவோ, மாற்றியமைக்கவோ புவியியல் மற்றும் சுரங்கத்துறை உதவி / துணை இயக்குநருக்கு அதிகாரம் உண்டு. குத்தகைப்பத்திரம் ஏற்படுத்திய பின்பு புல எண் மற்றும் குவாரி செய்ய ஒதுக்கப்பட்ட பரப்பு குறித்து எவ்வித தாவாவும் செய்ய குத்தகைதாரருக்கு உரிமை கிடையாது.
32. உறுதி செய்யப்பட்ட குத்தகை உரிமத்தை சம்பந்தப்பட்ட உயர் அலுவலர்கள் பொது நன்மையைக் கருதி ரத்துச் செய்ய நேரிட்டால் அதனால் ஏற்படும் இழப்புக்கு ஈடுகோர குத்தகைதாரருக்கு உரிமையில்லை.
33. அரசு, புவியியல் மற்றும் சுரங்கத்துறை உதவி / துணை இயக்குநரால் இது விஷயமாக ஏற்படுத்தப்பட்டுள்ள மற்றும் அவ்வப்போது ஏற்படுத்தப்படும் சட்ட திட்டங்களுக்கும், நிபந்தனைகளுக்கும் குத்தகைதாரர் கட்டுப்பட்டு நடக்கவேண்டும்.
34. குவாரியில் வேலை செய்யும் தொழிலாளர்களுக்கும் மற்றும் இதர நபர்களுக்கும் விபத்து ஏற்பட்டால் அதற்கு அரசு பொறுப்பில்லை. முழுப்பொறுப்பும் குத்தகைதாரரைச் சேரும்.
35. குத்தகைதாரர் ஒவ்வொரு பிரதி மாதமும் குவாரி செய்த அளவிற்கு கணக்குகளை பிரதிமாதம் 5ஆம் நாளுக்குள் உதவி/ துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அலுவலக அலுவலர்களிடம் தணிக்கைக்கு ஆஜர் செய்ய வேண்டும்.
36. இக்கனிம குத்தகை உரிமம் மேற்கூறிய நிபந்தனைகள் 1959-ஆம் ஆண்டு சிறுகனிம சலுகை விதி, 1957-ஆம் ஆண்டு சுரங்கங்கள் மற்றும் கனிமங்கள் (நெறிமுறைப்படுத்துதல் மற்றும் அபிவிருத்தி) சட்டம் ஆகியவற்றின்படி வழங்கப்பட்டுள்ளது.

37. குவாரி குத்தகைதாரர் 5 வருடங்களுக்கு செல்லத்தக்க சுரங்கத்திட்டம் மற்றும் சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் இசைவு பெற்று சமர்ப்பித்திருப்பதால் குவாரி குத்தகை காலத்தின் முதல் ஐந்தாண்டு முடிவிற்கு 180 நாள் முன்னதாக பின்வரும் ஐந்து வருடங்களுக்குக்கான சுரங்கத்திட்டம் சமர்ப்பித்து மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் இசைவு பெற்று சமர்ப்பித்த பின்னரே எஞ்சிய ஐந்தாண்டு காலத்திற்கு குவாரிப்பணி தொடர்ச்சியாக மேற்கொள்ள நடைச்சீட்டுக்கள் வழங்கப்படும்.

மேற்குறிப்பிட்ட நிபந்தனைகள் மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிப்படும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள், தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும் என உத்திரவிடப்படுகிறது.

உதவி இயக்குநர் (பொ),
புவியியல் மற்றும் சுரங்கத்துறை,
செங்கல்பட்டு.

பெறுநர்
திரு. S. முரளி,
த/பெ. சுப்ரமணியன்,
AFF1, ஆலயம் திலகவதி என்கிளேவ்,
குறிஞ்சி நகர், 1வது மெயின் ரோடு,
பழைய பெருங்களத்தூர்,
சென்னை - 63.

நகல்

1. வருவாய் கோட்டாட்சியர், மதுராந்தகம்.
2. வட்டாட்சியர், மதுராந்தகம்.
3. கிராம நிர்வாக அலுவலர்,
அவுரிமேடு கிராமம் (வட்டாட்சியர் மூலமாக)
4. மாவட்ட சுற்று சூழல் பொறியாளர்,
மாசுக்கட்டுப்பாட்டு வாரியம், மறைமலைநகர்.

Proceedings of the Assistant Director, Dept. of Geology and Mining,
Chengalpattu District,
Present: Thiru. K. Vijayaragavan, M.Sc.,

Roc. No.505/Q2/2019

Dated. .07.2021

Sub: Mines and Minerals - Minor Mineral - Rough Stone quarry - Over an extent of 2.34.50 hectares of patta land in S.F.Nos. 3/1, 3/2, 3/3,3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6 4/2C1, 4/2C2, 4/2C3 of Avurimedu Village - Madhuranthagam Taluk - Chengalpattu District - Quarry Lease granted for a period of Ten years in favour of Thiru. S. Murali S/o. M. Subramanian - Lease deed executed on 24.10.2020 - Lessee Thiru. S. Murali S/o. M. Subramanian expired on 28.05.2021 - Request to change the lease to one among the legal heirs - Representation of Tmt. M. Jayalakshmi W/o. S. Murali for change of lease in his favour - Orders issued.

- Ref:**
1. Proceedings of the Assistant Director (i/c), Geology and Mining, Chengalpattu in Rc.No. 505/Q2/2019, dated.24.10.2020.
 2. Lease agreement executed between the lessee and the Assistant Director (i/c), Geology and Mining, Chengalpattu on 24.10.2020.
 3. Tmt. M. Jayalakshmi W/o. S. Murali, AFF1, Alayam Thilagavathy Enclave, Kurinji Nagar, 1st Main Road, Old Perungalathur, Chennai - 63 representation dated.24.06.2021.

Order:

One Thiru. S. Murali S/o. M. Subramanian was granted a quarry lease for quarrying Rough stone over an extent of 2.34.50 hectares of Patta land in S.F.Nos. 3/1, 3/2, 3/3,3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6 4/2C1, 4/2C2, 4/2C3 of Avurimedu Village, Madhuranthagam Taluk, Chengalpattu District for a period of Ten Years vide proceedings of the Assistant

Director (i/c), Geology and Mining, Chengalpattu in Rc.No.505/Q2/2019, dated.24.10.2020.

2) Thiru. S. Murali had executed a lease agreement between the Assistant Director (i/c), Geology and Mining, Chengalpattu on 24.10.2020 in Appendix - IV of the Tamil Nadu Minor Mineral Concession Rules 1959. Therefore the period of lease is from 24.10.2020 to 23.10.2030. The lease agreement was registered as document No.3271 of 2020 at Sub - Registrar Office, Madhuranthagam on 27.10.2020.

3) In the reference 3rd cited Tmt. M. Jayalakshmi W/o. S. Murali has made a representation to the Assistant Director of Geology and Mining, Chengalpattu District wherein he has informed that, a Rough stone quarry lease was granted to Thiru. S. Murali S/o. M. Subramanian in S.F.Nos. 3/1, 3/2, 3/3,3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6 4/2C1, 4/2C2, 4/2C3 Over an Extent 2.34.50 Hect. of patta lands in Avurimedu Village, Madhuranthagam Taluk, Chengalpatu District. Further he has informed that his Husband Thiru. S.Murali has expired on 28.05.2021. Finally Tmt. M. Jayalakshmi W/o. S. Murali has requested to made over the Rough stone quarry lease to his name, since his husband the lessee Thiru. S.Murali was expired on 28.05.2021.

4) Tmt. M. Jayalakshmi W/o. S. Murali has enclosed the Death Certificate issued by the Greater Chennai Corporation in Registration No.D-2021:33-16494-000483, dated 04.06.2021. Further Tmt. M.

Jayalakshmi W/o. S. Murali has also enclosed the Legal Heir Certificate issued by the Thasildar, Tambaram vide Certificate No.TN-7202106102053, dated 17.06.2021. As per the Legal Heir certificate, the followings are the Legal Heirs of the deceased ex-lease Thiru. S. Murali.

Sl.No	Name of the Legal heir	Age	Relationship
1.	Jayalakshmi Murali	46	Wife
2.	Prasanna Shri M	15	Daughter (Minor)

5) The legal heirs are entitled to enjoy the Rough stone quarry lease hold by the deceased lessee as per the lease agreement. In this case out of the two legal heirs, One Prasanna Shri D/o. Murali is minor, hence the another legal heris . Tmt.Jayalakshmi W/o. (late) Murali of the deceased lessee is eligible is for the transfer of Rough stone and Gravel quarry lease.

6) Hence, as requested by Tmt. M. Jayalakshmi W/o. S. Murali, son of the deceased ex-lessee Thiru.S.Murali, the Rough stone quarry lease in S.F.Nos. 3/1, 3/2, 3/3,3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6 4/2C1, 4/2C2, 4/2C3 Over an Extent 2.34.50 Hect. of patta lands in Avurimedu Village, Madhuranthagam Taluk, Chengalpatu District granted in the name of the deceased ex-lessee Thiru.S.Murali is hereby ordered to transfer in the name of Tmt. M. Jayalakshmi W/o. S. Murali subject to the following conditions.

- 1) The legal heir Tmt. M. Jayalakshmi W/o. (Late) S. Murali should execute a supplementary lease deed along with the Assistant Director, Department of Geology and Mining, Chengalpattu in non - judicial stamp paper to the value of Rs.100/- with regard to the transfer of rough stone quarry lease in his favour with in a period of one month from the date of receipt of the order".
- 2) The conditions in the lease agreement dated 27.10.2020 which was registered as document No.3271/2020 at Sub - Registrar office, Madhuranthagam should be followed scrupulously.
- 3) The conditions given in the Environmental Clearance granted in SEIAA-TN-F.No.7553 / 1(a) / EC.NO.4405 /2020, dated.21.10.2020 shall be followed without fail.

Received the document
Jayalakshmi Murali

(e/c)


Assistant Director,
Dept. of Geology and Mining,
Chengalpattu.

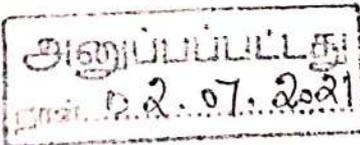
To,
Tmt. M. Jayalakshmi
W/o. (Late) S. Murali,
AFF1, Alayam Thilagavathy Enclave,
Kurinji Nagar, 1st Main Road,
Old Perungalathur,
Chennai - 63.


17/12


01/07/21

Copy to:

- 1) Revenue Divisional Officer, Madhuranthagam.
- 2) Tahsildar, Madhuranthagam
- 3) Village Administrative Officer, Avurimedu.



A-13 (77)



THIRU. K.V.GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.7553/1(a)/EC.No: 4405/2020 dated:21.10.2020

To

Thiru.S.Murali
AFF1, Alayams Thilagavathy Enclave
Kurinji Nagar 1st Main Road
Old Perungalathur
Chennai – 600063

Sir/Madam,

Sub: SEIAA-TN – Proposed for the Rough Stone and Gravel quarry lease over an extent of 2.34.50 ha at S.F.No. 3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2 and 4/2C3 of Avirimedu Village, Madhurantakam Taluk, Chengalpattu District, Tamil Nadu by Thiru.S.Murali – issue of Environmental Clearance – Regarding.

- Ref:**
1. Online Proposal No. SIA/TN/MIN/ 154943/2020, Dated: 29.05.2020.
 2. Your Application for Environmental Clearance dated: 01.06.2020.
 3. Minutes of the 174th SEAC Meeting held on 12.09.2020
 4. Minutes of the 403rd SEIAA meeting held on 13.10.2020.

Details of Minor Mineral Activity:-

This has reference to your application second cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.




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1	Name of Project Proponent and address	Thiru.S.Murali AFF1, Alayams Thilagavathy Enclave Kurinji Nagar 1st Main Road Old Perungalathur Chennai – 600063
2	Location of the Proposed Activity	
	Survey Number	3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2 and 4/2C3
	Latitude and Longitude	12°27'07.32"N to 12°27'13.49"N 79°53'28.32"E to 79°53'34.36"E
	Village	Avirimedu
	Taluk	Madhurantakam
	District	Chengalpattu
3	Proposed Activity	
	i. Minor mineral	Rough Stone & Gravel
	ii. Mining Lease Area	2.34.50Ha
	iii. Approved quantity	3,04,181m ³ of Rough Stone 34,354m ³ of Gravel
	iv. Depth of Mining	55m BGL
	v. Type of mining	Opencast Semi Mechanized Mining
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the District collector, Chengalpattu District	Na.Ka.No. 505/Q2/2019 dated: 18.03.2020
	viii. Mining plan approval by Assistant Director of Geology and Mining, Chengalpattu District	Rc.No.505/Q3/2020, dated: 15.05.2020

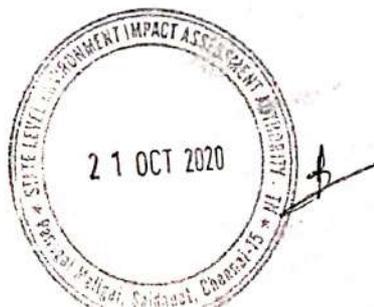


	ix. Scheme of Mining period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	29 Employees
6	Utilities	
	i. Source of Water :	Water Vendors & Existing Borehole
	ii. Quantity of Water Requirement in KLD:	5.80 KLD
	a. Domestic & Drinking purpose	1.80 KLD
	b. Green Belt & Dust Suppression	4.0 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	249074 Litres of HSD
7	Cost	
	i. Project Cost	Rs. 77.25 Lakhs
	ii. EMP Cost	Rs. 5.25 Lakhs
8	Validity: This Environmental Clearance is granted for the production of 3,04,181m ³ of Rough Stone, 34,354m ³ of Gravel for the period of 5 Years from the date of execution of the mining lease.	

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

The Proponent, Thiru. S. Murali No.1/65A-70, AFF1, Alayams Thilagavathy Enclave, Kurinji Nagar, 1st Main Road, Old Perungalathur, Chennai – 600063, solemnly declare and sincerely affirm that:

I have applied for getting prior Environmental Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Rough Stone over an extent of 2.34.50Ha Pattalands in S.F.Nos.




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SEIAA-TN

3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2 and 4/2C3 in Avirimedu Village, Madhurantakam Taluk, Chengalpattu District.

1. I swear to state and confirm that within 10km area of the quarry site, I have applied for Environmental Clearance, none of the following is situated.

- Protected areas notified under the Wild Life (Protection) Act, 1972.
- No Critically polluted areas as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act, 1974.
- No Eco sensitive areas as notified around 10kms radius.
- There are no interstate within 10kms radius from thje boundary of the proposed site.
- There is no coastal zone found around 10kms radius and this project site doesn't attract CRZ notification, 2011.

2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. in Lakh)	CER Cost 2.0% of project cost (Rs. in Lakh)
1. Developing the Library facilities/Drinking water facilities in Avirimedu and nearby village Govt. Higher Secondary school	82.50	1.65
Total Cost Allocation	82.50	1.65

3. The quarries are located within 500m radius from the periphery of our quarry.

i) Details of existing quarries

S.No.	Name of the owner	Village & Taluk	S.F No	Extent	Leas period	Remarks
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ii) Details of Abandoned Quarries

S.No.	Name of the owner	Village & Taluk	S.F No	Extent	Leas period	Remarks




MEMBER SECRETARY
SEIAA-TN

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iii) Details of proposed quarries

S.N o.	Name of the owner	Village & Taluk	S.F No	Extent	Lease period	Remarks
	Thiru.S.Murali s/o.Subramanian AFFI, Alayams Thilagavathy Enclave Kurinji Nagar 1st Main Road Old Perungalathur Chennai - 600063	Avirimedu Madhurantakam	3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2 and 4/2C3	2.34.50 Ha		Under processing (present applicatio n)
			Total	2.34.50 Ha		

iv). Lease Expired quarries

S.N o.	Name of the owner	Village & Taluk	S.F No	Extent	Lease period	Remarks
1	Thiru.S.Murali No. 20/9, Alamelupuram, Mudichur road, Tambaramn west, Chennai-45	Avirimedu Madhurantakam	7.1A1	1.50.0 Ha	05.06.2013 to 04.06.2018	Lease expired
2	M/s. Stones India, No.56, Sadhulla street, T.Nagar, Chennai-17	Avirimedu Madhurantakam	7.1A1, 7/4A	2.91.50	17.06.2013 to 16.06.2018	Lease expired
			Total	4.41.50		

4. There will not be hindrance or disturbance to the people living no crouted/nearby my quarry site while transporting the mineral material and due to quarrying activities.



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(Signature)

5. There is no approved habitation within radius of 300m radius from the periphery of our quarry.
6. I swear that greenbelt will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my quarry site.
8. The existing road from the main road to quarry is in good condition and the same will be maintained and utilized for Transportation of Rough Stone.
9. I will not engage any child labour in our quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety/protective equipment will be provided to all the labourers working in our quarry.
11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

I ensure to do all the social and environment commitment as mentioned in the mining plan to the best of my knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the Assistant Director, Department of Geology & Mining, Chengalpattu District in his letter Rc.No.505/Q3/2020, dated: 15.05.2020 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

i) Existing other quarries:

S.No.	Name of the owner	Village	S.F No	Extent	Leas period	Remarks
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ii) Proposed Area:

S.No.	Name of the owner	Village & Taluk	S.F No	Extent	Lease period	Remarks
	Thiru.S.Murali s/o.Subramanian AFF1, Alayams Thilagavathy Enclave Kurinji Nagar 1st Main Road Old Perungalathur Chennai - 600063	Avirimedu Madhurantakam	3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2 and 4/2C3	2.34.50 Ha		Under processing (present applicatio n)
Total				2.34.50 Ha		

Lease Expired and Abandoned Area

S.No.	Name of the owner	Village	S.F No	Extent	Lease period	Remarks
1	Thiru.S.Murali No. 20/9, Alamelupuram, Mudichur road, Tambaram west, Chennai-45	Avirimedu Madhurantakam	7.1A1	1.50.0 Ha	05.06.2013 to 04.06.2018	Lease expired
2	M/s. Stones India, No.56, Sadhulla street, T.Nagar, Chennai-17	Avirimedu Madhurantakam	7.1A1, 7/4A	2.91.50	17.06.2013 to 16.06.2018	Lease expired
Total				4.41.50		
Grand total				6.76.00		

Appraisal by SEAC:-

The proposal was placed in the 174th SEAC Meeting held on 12.09.2020. Based on the presentation made by the proponent and the documents furnished, the committee decided to recommend the proposal for grant of Environmental Clearance to SEIAA subject to the following conditions in addition to normal conditions;



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1. Groundwater level and quality should be monitored once in six months in few wells around the quarry and the record should be maintained and annual report should be submitted to the TNPCB
2. After mining is completed, proper leveling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
3. The project proponent should erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
4. Proper barrier to reduce noise level, dust pollution and to hold down any possible fly material (debris) should be established by providing green belt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
5. The Project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
6. The operation of the quarry should not affect the agriculture activities & water bodies near the project site.
7. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
8. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
9. The project proponent shall develop adequate green belt with native species on the periphery of the mine lease area before commencement of the mining activity, in consultation with DFO of the concern district/agriculture university.
10. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.




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11. The recommendation for the issue of Environmental Clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No. 981 /2016, M.A.No.982/2016 & M.A.No.384/2017).
12. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance.
13. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of mining operation.
14. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
15. The amount of Rs.1,65,000/- shall be utilized as CER activities to carry out the work for providing the smart class facilities, sanitation facilities & drinking water facilities for Avirimedu Village Government School as reported before obtaining the CTO from TNPCB.
16. SEAC noted that the proponent has informed that as per MoEF & CC Notification S.O 2269(E) dated 01.07.2016 in the Paragraph (b) (i) (6)
"A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogenous mineral area which shall be applicable to the mine lease or quarry licenses granted on and after 9th September 2013"
"The leases not operative for three years or more and leases which have got environmental clearance as on 15th January 2016 shall not be counted for calculating the area of cluster, but shall be included in the Environment Management Plan and the Regional Environment Management Plan."



Discussion by SEIAA and the Remarks:-

The proposal was placed before the SEIAA in its 403rd Meeting held on 13.10.2020. After detailed discussion the Authority noted the followings.

1. As per MoEF&CC Notification dated 01.07.2016, which states the following among other things.

"A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area which shall be applicable to the mine leases or quarry licenses granted on and after 9th September, 2013."

2. In this case the two expired and abandoned quarries have executed the mining lease in the month of June 2013 which is before 9th September 2013 which may not be considered for the cluster calculation as per the above said notification leaving the two expired and abandoned quarries, the area of cluster is less than 5 hectares.

After detailed discussion the Authority decided to grant Environmental Clearance subject to the conditions as recommended by the SEAC and subject to General conditions in addition to normal conditions.

1. All the condition imposed by the Director of Geology and Mining vide Rc.No.4067/MM4/2019/ Dated 15.10.2019 should be strictly followed.
2. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
3. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
4. A detailed post-COVID health management plan for workers as per ICMR and MHA guidelines or the State Govt. guideline may be followed and report shall be furnished.




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5. If there is any change in the production or lease area application for amendment has to be submitted to SEIAA for further approval.

Part-A: Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.

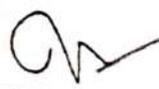
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/ Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.




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10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying should be as per approved mining plan.
15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust




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22. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous& other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.



29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
35. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.




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36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.




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50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
58. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).




MEMBER SECRETARY
SEIAA-TN

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program




MEMBER SECRETARY
SEIAA-TN

- of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
 13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
 14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
 15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
 16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
 18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
 19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.




MEMBER SECRETARY
SEIAA-TN

20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary to Government, Industries Department, Tamil Nadu.



4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st& 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, PariveshBhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board,76, Mount Salai,Guindy, Chennai-32
7. The District Collector, VillupuramDistrict
8. The Commissioner of Geology and Mines,Guindy,Chennai-32
9. EI Division, Ministry of Environment & Forests, ParyavaranBhawan, New Delhi.
10. Spare.

SEIAA
TN





TAMILNADU POLLUTION CONTROL BOARD

A14

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Category of the Industry :

RED

CONSENT ORDER NO. 2005135412905 DATED: 29/10/2020.

PROCEEDINGS NO.F.3110MMN/RS/DEE/TNPCB/MMN/W/2020 DATED:
29/10/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. S MURALI S.F.No. 3/1,2,3,4, 4/1A,1B,1C,1D,1E, 4/2A1,2A3,2A4,2A5,2A6, 4/2C1,2C2,2C3,, AVIRIMEDU villageMaduranthagam Taluk and Chengalpattu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1) Unit's Application for CTO through OCMMS vide Appl.No.35412905 dated 29/10/2020.
2) IR.No : F.3110MMN/RS/AE/MMN/2020 dated 29/10/2020.
3) Minutes of the 182nd DLCCC Meeting held on 29.10.2020 (Item No.182-01).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . S MURALI
S.F No.3/1,2,3,4, 4/1A,1B,1C,1D,1E, 4/2A1,2A3,2A4,2A5,2A6, 4/2C1,2C2,2C3,,
AVIRIMEDU Village,
Maduranthagam Taluk,
Chengalpattu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

D. Vasudevan Digitally signed by D. Vasudevan
Date: 2020.10.29 20:32:28 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Proprietor,
M/s.S MURALI,
AFF-1, Alayam Thilagavathi Enclave, Kuringi Nagar Ist Main Road, Old Perungalathur, Chennai,
Pin: 600063



TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, MADURANTAGAM-Municipality, Maduranthagam Taluk, Chengalpattu District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an Extent of 2.34.5 Ha lying in Latitude 12°27'07.32"N to 12°27'13.49"N and Longitude 79°53'28.32"E to 79°53'34.36"E at S.F.No.3/1,2,3,4,etc. , Avirimedu Village, Maduranthagam Taluk, Chengalpattu District	304181	CUM/5 Years
2.	Quarrying of Gravel in an Extent of 2.34.5 Ha lying in Latitude 12°27'07.32"N to 12°27'13.49"N and Longitude 79°53'28.32"E to 79°53'34.36"E at S.F.No.3/1,2,3,4,etc. , Avirimedu Village, Maduranthagam Taluk, Chengalpattu District	34354	CUM/5 Years

- This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	1.6	On Industrys own land
Effluent Type : Trade Effluent			

- The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1	-	-	-	-
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO4)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH3)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following condition as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment component comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ET sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall comply with all the conditions prescribed in the Environmental Clearance issued by the SEIAA vide Lr.No.SEIAATN/F.No.7553/1(a)/EC.No.4405/2020 dated 21/10/2020.
2. The unit shall comply with the conditions stipulated in the mining lease agreement obtained from the Assistant Director, Geology and Mining, Chengalpattu vide Procs.Rc.No. 505/Q2/2019 dated 24.10.2020.
3. The unit shall treat and dispose the sewage generated through Septic tank and soak pit arrangement.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.



TAMILNADU POLLUTION CONTROL BOARD

D. Vasudevan

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 provide immediate relief in the event of any hazard to human beings, other living creatures/plants at properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural watercourse or in Government Porambo lands.
19. The issuance of this Consent does not convey any property right in either real personal property or a exclusive privileges, nor does it authorize any injury to private property or Government property any invasion of personal rights nor any infringement of Central, State laws or regulation.



TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

D. Vasudevan Digitally signed by D. Vasudevan
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2005235412905

DATED: 29/10/2020.

PROCEEDINGS NO.F.3110MMN/RS/DEE/TNPCB/MMN/A/2020 DATED: 29/10/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. S MURALI S.F.No. 3/1,2,3,4, 4/1A,1B,1C,1D,1E, 4/2A1,2A3,2A4,2A5,2A6, 4/2C1,2C2,2C3,, AVIRIMEDU village Maduranthagam Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1) Unit's Application for CTO through OCMMS vide Appl.No.35412905 dated 29/10/2020.
2) IR.No : F.3110MMN/RS/AE/MMN/2020 dated 29/10/2020.
3) Minutes of the 182nd DLCCC Meeting held on 29.10.2020 (Item No.182-01).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . S MURALI
S.F.No.3/1,2,3,4, 4/1A,1B,1C,1D,1E, 4/2A1,2A3,2A4,2A5,2A6, 4/2C1,2C2,2C3,,
AVIRIMEDU Village,
Maduranthagam Taluk,
Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2025

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Vasudevan
Date: 2020.10.29 20:30:20
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D. Vasudevan
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

To
The Proprietor,
M/s.S MURALI,
AFF-1, Alayam Thilagavathi Enclave, Kuringi Nagar Ist Main Road, Old Perungalathur, Chennai,
Pin: 600063

Copy to:

1.The Commissioner, MADURANTAGAM-Municipality, Maduranthagam Taluk, Chengalpattu District .



TAMILNADU POLLUTION CONTROL BOARD

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an Extent of 2.34.5 Ha lying in Latitude 12°27'07.32"N to 12°27'13.49"N and Longitude 79°53'28.32"E to 79°53'34.36"E at S.F.No.3/1,2,3,4,etc. , Avirimeedu Village, Maduranthagam Taluk, Chengalpattu District	304181	CUM/5 Years
2.	Quarrying of Gravel in an Extent of 2.34.5 Ha lying in Latitude 12°27'07.32"N to 12°27'13.49"N and Longitude 79°53'28.32"E to 79°53'34.36"E at S.F.No.3/1,2,3,4,etc. , Avirimeedu Village, Maduranthagam Taluk, Chengalpattu District	34354	CUM/5 Years

- This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Drilling	Fugitive	Manual water Sprinkling	
2.	Blasting	Fugitive	Controlled Blasting and manual water Sprinkling	
3.	Loading	Fugitive	Manual water Sprinkling	
4.	Vehicle movement	Fugitive	Manual water Sprinkling	

- The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

- 8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

- 1.The unit shall comply with all the conditions prescribed in the Environmental Clearance issued by the SEIAA vide Lr.No.SEIAATN/F.No.7553/1(a)/EC.No.4405/2020 dated 21/10/2020.
- 2.The unit shall comply with the conditions stipulated in the mining lease agreement obtained from the Assistant Director, Geology and Mining, Chengalpattu vide Procs.Rc.No. 505/Q2/2019 dated 24.10.2020.
- 3.The unit shall maintain the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ standards prescribed by the Board.
- 4.The unit shall adhere to the ANL standards as prescribed by the Board.
- 5.The unit shall develop green belt with trees having thick canopy cover in the unit's premises.
- 6.The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
- 7. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups,plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

D. Vasudevan Digitally signed by D. Vasudevan
Date: 2020.10.29 20:30:56
+05'30
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR**



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

D. Vasudevan Digitally signed by D. Vasudevan
Date: 2020.10.29 20:31:25 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
MARAIMALAI NAGAR

VV

30.10.20.



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS



தமிழ்நாடு தமில்நாடு TAMIL NADU

94AB 993540

25-8-2021

Lakshmi explosives
Tiruchengode

T.N.D. சுந்தரமூர்த்தி,
முத்திரைத்தான் விநியோகியாளர்
L.No. 6 / 1997
திருச்செங்கோடு-637 211



DEED OF AGREEMENT

This agreement entered into MADURANTAKAM at on this 25th August 2021 between MRS.M.JAYALAKSHMI, W/O (Late) S.MURALI, AFF1, ALAYAM THILAGAVATHY ENCLAVE, KURINJI NAGAR, 1st MAIN ROAD, OLD PERUNGALATHUR, CHENNAI-63. Here in after referred to as part of the First party and M/S LAKSHMI EXPLOSIVES 24A, PANNAKKADU, SURIYAMPALAYAM PO, TIRUCHENGODE TK, NAMAKKAL DT. Herein after referred to as part of the second party.

The party of the First Part is operating for in ROUGH STONE QUARRY work in the area of over an extent in, S.F.Nos. 3/1, 3/2, 3/3, 3/4, 4/1A, 4/1B, 4/1C, 4/1D, 4/1E, 4/2A1, 4/2A2, 4/2A3, 4/2A4, 4/2A5, 4/2A6, 4/2C1, 4/2C2, 4/2C3, (Hec.2.34.50) IN AVERIMEDU VILLAGE, MADURANTAKAM TALUK, CHENGALPATTU DISTRICT.

For PRASANNA BLUE METAL

Jayalakshmi Murali

Proprietor

For LAKSHMI EXPLOSIVES

K. Balasubramanian

PROPRIETOR

Whereas the part of the First Party wants blasting to be done at ROUGH STONE QUARRY work in excavate the earth work in the blasting work is so intensive and large the part of the First party has decided to entrust the work involved to be the party of the second party on contract basis as follows.

The part of the First Party will allot the blasting operations in the above said areas to the part of the second party who is responsible for blasting rocks and also making his own arrangements for the explosives and exploding equipments required for the work. The entire blasting in the above quarry and the possession of the blasting equipment will be handled by the part of the second party having valid explosives license No TN/SC/22/41(E10146) issued by the chief controller off explosives, South Circle, Chennai and he hereby undertake the responsibility for the work entrusted.

Payment will be made periodically by the party off the First part for the quantity used, explosives consumed and hours and time of the exploding equipments put into use. Calculation will be made and settlement will be arrived at every month. The rates for the times of work will as mutually agreed as marginal cost which includes cost of explosives, transportation cost and other charges for blasting work. This agreement is made for all blasting done in the said area.

This agreement is valid from the data of executing till validity of quarrying, leases granted by the State Government of the party of the First Part of terminable earlier my mutual consent with month's notice.

PLACE: MADURANTAKAM

DATE: 25.08.2021

For PRASANNA BLUE METAL

Jayalakshmi Nurali
Proprietor

For LAKSHMI EXPLOSIVES

K. Babu

PROPRIETOR

Witnesses:

1. M. Vijaya Kumar
16A, Vellakapatty
Kebonpatty
Truchengoda - 637211
2. Truchengoda - 637211

V. Natarajan
1/119 Thumavallur Nagar
Kumaramangalam Post
Thumchengodu - 637211

22222222



भारत सरकार | Government of India
 वाणिज्य और उद्योग विभाग | Ministry of Commerce & Industry
 पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो) | Petroleum & Explosives Safety Organisation (PESO)
 पुरी नाम विस्फोटक विभाग | Purly: Department of Explosives
 A और D - विंग ब्लॉक 1-8, दूसरा तल, शास्त्री भवन | A & D - Wing, Block 1-8, 2nd Floor, Shastri Bhavan
 26 हड्डोउरा रोड, नुंगम्बक्कम चेन्नई | 26 Haddous Road, Nungambakkam Chennai 600006
 फोन (Phone) - 28281023 | फैक्स (Fax) - 28284848
 ई-मेल (Email) - pces Chennai@explosives.gov.in

29 MAR 2019

दिनांक (Date): 26.03.2019

संख्या (No) : E.SC/TN/22/41(E/10146)

सेवा में | To,

LAKSHMI EXPLOSIVES,
 24 A P. NAMAKKALU STREET PALAYAM THIRUKOTHENKODE, TK. DIST. NAMAKKAL, Town Village - PANNAKADUSURUVA PA
 District - NAMAKKAL, State - Tamil Nadu, Pincode - 637211

विषय |

Survey No(s) 232/2/E, ग्राम KUMARAMANGALAM, जिला NAMAKKAL, राज्य Tamil Nadu में विस्फोटक के भौगोलिक में उपयोग के लिए कब्जा हेतु विस्फोटक नियम 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति स E.SC/TN/22/41(E/10146) के नवीनीकरण संदर्भ में।

Subject:

Possession for Use of Explosives from magazine situated at Survey No(s) 232/2/E, KUMARAMANGALAM Dist. NAMAKKAL, Tamil Nadu - Licence No. E.SC/TN/22-41(E/10146) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding.

महोदय | Sir

आपका उपरोक्त विषय पर पत्र संख्या No दिनांक 19/03/2019 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/03/2024 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
 Refer to your letter No. No dated 19/03/2019, the subject licence duly renewed upto 31/03/2024 and issued in Form LE-3 of explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2024 से पहले इस कार्यालय को भेजे जाएं
 For further renewal of licence, please submit the following documents so as to reach this office on or before 31/03/2024

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पांच वर्ष के अनुज्ञप्ति शुल्क का बैंक ड्राफ्ट। बैंक ड्राफ्ट किसी भी राष्ट्रीयकृत बैंक के नाम आहरित संयुक्त मुख्य विस्फोटक नियंत्रक, चेन्नई के पक्ष में चेन्नई में टैच हो।
Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Chennai payable at Chennai.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (अतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (अतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter (Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act

भवदीय | Yours faithfully

(डी.सी.पांडेय) | D.C.PANDEY

विस्फोटक नियंत्रक | Controller of Explosives

कुल संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

दक्षिणांचल, चेन्नई | South Circle, Chennai

प्रतिलिपि प्रेषित | Copy Forwarded to

1 जिला मजिस्ट्रेट (District Magistrate), NAMAKKAL (Tamil Nadu), सूचना के लिए (for information)

कुल संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
 दक्षिणांचल, चेन्नई | South Circle, Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)
 (For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) (दिए गए)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या मिश्रित नैग्रेटोन में वर्ग 6 के विस्फोटक रखने
Licence to possess (e) for use explosives of class 1, 2, 3, 4, 5 and 7 in a magazine

अनुज्ञप्ति सं. (Licence No.): E/SC/TN/22/41(E10146)
वार्षिक फीस रूपए (Annual Fee Rs) 6200 -



1. Licence is hereby granted to

LAKSHMI EXPLOSIVES (अधिगामी / Occupier : K. Balasundaram), 24 A PANNIAKKADU SURIYA PAI KAYAM,
TIRUCHENGODE, TK DIST. NAMAKKAL, Town Village - PANNAKKADU SURIYA PAI District-NAMAKKAL State-Tamil
Nadu. Pincode - 637211

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की पस्थिति : Status of licensee : Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमानी है।

Licence is valid only for the following purpose

possess for use of Detonating Fuse, Detonators, Safety Fuse, Nitrate mixture, Slurry
Explosives, के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमानी है।
Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र. सं. Sr. No	नाम और विवरण Name and Description	वर्ग और पभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किन्हीं एक मास में Quantity in any calendar month
1	Nitrate mixture - Slurry Explosives	2, 0	0	20000 Kg
2	Detonating Fuse	6, 2	0	20000 Mts
3	Detonators	4, 3	0	20000 Nos
4	Safety Fuse	6, 1	0	20000 Mts

(ख) किन्हीं एक कलेंडर मास में छोटे उलने वाले विस्फोटक की मात्रा [अनुच्छेद 3(घ) और (ग) के अधीन अनुज्ञप्ति के लिए]
(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(e) and (g)]

20 times
as above

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s)

रेखाचित्र क्र. (Drawing No.) E/SC/TN/22/41(E10146)
दिनांक (Dated) 31/01/2007

6. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No(s), 232/2E ग्राम (Town/Village) KUMARAMANGALAM
जिला (District) NAMAKKAL राज्य (State) Tamil Nadu
दूरभाष (Phone) ई मेल (E-Mail)

पुलिस थाना (Police Station): SANKARERS
पिनकोड (Pincode)
पत्रिका (Post)

7. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएँ अंतर्भूत हैं।

The licensed premises consist of following facilities

MAGAZINE LOBBY DETONATORS ROOM

8. अनुज्ञप्ति समय - समय पर यथावशाहित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबन्ध शर्तों और अतिरिक्त शर्तों और
निम्नलिखित उपावर्तों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the
conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान सन्निर्माण) सवधी और अन्य विवरण दर्शित करती हैं।

Drawings (showing site constructional and other details) as stated in serial No. 5 above

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 Distance Form DE-2

9. यह अनुज्ञप्ति तारीख 31 मार्च 2007 तक विधिमानी रहेगी। This licence shall remain valid till 31st day of March 2007.

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपबन्धित इस अनुज्ञप्ति की शर्तों का
अधिकरण करने या यदि अनुज्ञप्त परिसर योजना या उसके सतर्क उपबन्ध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिमाह्त की जा सकती है, जहाँ
वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII
wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached
hereto

तारीख The Date - 31/01/2007

संयुक्त मुख्य विस्फोटक नियंत्रक Joint Chief Controller of Explosives
South Circle, Chennai

Amendments :

- Amendment of Quantity of Explosives Monthly Purchase Limit dated 23/08/2011
- Amendment of Quantity of Explosives Monthly Purchase Limit dated 21/01/2014

नवीनीकरण के पंढाकन के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

26/03/2019

31/03/2024

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

Jt. Chief Controller of Explosives, South Circle, Chennai

Annexure - 16

The Photograph showing at the time of Inspection conducted by the Joint Committee on 05.10.2021 & 18.10.2021

